

MINUTES OF THE MEETING TO DISCUSS THE ACTION PLAN FOR ABATEMENT OF POLLUTION FOR THOOTHUKUDI TOWN-NON-ATTAINEMENT TOWN HELD ON 6.12.2018 AT 12.00 NOON AT SECRETARIAT, CHENNAI-9

PRESENT:

Sl.NO	Designation	Department
1	The Principal Secretary to Government.	Environment and Forest Department.
2	The Joint Secretary to Government.	Municipal Administration and Water Supply Department
3	Additional Secretary to Government.	Transport Department
4	The Deputy Secretary to Government.	Environment and Forest Department.
5	The Deputy Secretary to Government.	Industries Department.
6	The Deputy Secretary to Government.	Agriculture Department.
7	The Member Secretary	TNPC Board, Chennai-32
8	The Assistant Executive Engineer.	O/o Director of Environment, Chennai-15
9	Deputy Director(Labs)-I.	TNPC Board, Chennai-32
10	Deputy Director (Labs)-II.	TNPC Board, Chennai-32

The Principal Secretary to Government, Environment and Forest Department welcomed the representative members of the Air Pollution Monitoring Committee formed to discuss the action plan for the abatement of Air Pollution in Thoothukudi city and instructed the Deputy Director (Labs)-I to present the power point presentation.

The Deputy Director (Labs), TNPC Board made the power point presentation to the members on proposed Action Plan for the abatement of air pollution in Thoothukudi city based and the direction issued by Hon'ble NGT in its original application No 681 of 2018 dated 8.10.2018.

The salient features of the presentations are as follows.

- In India there are 691 manually operated Air Quality monitoring stations in 303 cities under National Air Quality Monitoring (NAMP) project sponsored by CPCB are in operation. Of the above 28 NAMP monitoring stations are in the state of TamilNadu. These stations are located in the cities of Chennai, Coimbatore, Cuddalore, Trichy, Salem, Mettur, Madurai and Thoothukudi.
- The above stations are operated on 24 hours basis for criteria pollutants twice a week regularly and the results are uploaded in CPCB website.

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- Based on the analytical results for the period 2011-2015 the CPCB, Delhi has identified the Thoothukudi city as a non attainment city based on the Particulate matter of size less than 10 microns (PM₁₀) values.
- The general profile and the demography of the Thoothukudi city were presented.
- Major activities of the Thoothukudi city namely industrial, Port activities, Food industries, Commercial and Tourism activities were presented.
- Origin of Non Attainment city and sources of activities which contributes to the PM₁₀ values were discussed.
- A six member committee "Air Quality Monitoring Committee (AQMC)" comprising of the following
 1. Director of Environment.
 2. Transport Department.
 3. Industries Department.
 4. Urban Development Department.
 5. Agriculture Department.
 6. The Member Secretary, State Pollution Control Board.

is formed based on the orders of the National Green Tribunal (NGT) Delhi to discuss the action plan for Thoothukudi city.

- The present air environment in the Thoothukudi city and the annual average values of the PM₁₀ values were presented.
- Sources of Air Pollution and inventory of vehicles based on the data of TNPCB and the State transport Authority data base were presented.
- Present Activities to reduce Air Pollution level in Thoothukudi town was discussed.
- Installation of pipe lines by oil companies to transport fuels reduces the transport of the same in vehicles was presented.
- Technological intervention to reduce pollution level was presented.
- Action plan for abating the pollution level in Thoothukudi city. Short term action points (up to one year including the ongoing activities) were presented.
- Action plan for abating the pollution level in Thoothukudi city Long term action points (One year and above including the ongoing activities)

Based on the presentation the Principal Secretary to Government, Environment and Forest Department has stated the followings.



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- The reasons may be explored for the high value for PM_{10} in Thoothukudi city and also for the specific reasons behind classifying the Thoothukudi city as non attainment city
- The Activities of the Port trust in the handling of items exported and imported are to be closely monitored to reduce pollution from non point sources.
- The inventory of the vehicles which are not registered in Thoothukudi city but entering the city may be arrived utilizing the data from Highways tollgates.
- The performance of the Air Pollution Control measures employed in Thermal Power plants and also in other Industries and the available data on industries may be compiled and report should be drawn.
- The Principal Secretary to Government, Environment and Forest Department enquired about the status of previous action plan submitted to CPCB.
- The time limit for the implementation of the action plan to be specifically mentioned.
- The Principal Secretary to Government, Environment and Forest Department enquired about the Ambient Air Quality monitoring survey report of Port Trust.
- The Infrastructural development like construction of flyovers, widening of roads, six lane of Highways in Thoothukudi city is a long drawn process and instructed to draw necessary short term plan for reducing the PM_{10} value.
- The development of green belt in the industrial area and in Thoothukudi city is minimal and the green cover area has to be increased.
- It is also observed that vehicular pollution is a part in contributing the dust level in the Thoothukudi city and others also contributes to the pollution level.
- It is also emphasized that the stations which are issuing the Pollution Under Control (PUC) certificate in the state of TamilNadu are not sufficient and has to be increased. Letter in this regard has to be sent to the Transport Department.

The Member Secretary, TNPCB has also insisted that the present compliance status to the Air act by the industries is to be prepared and time limit to be fixed to ensure the compliance.

Based on the above clarifications and suggestions raised by the Principal Secretary to Government, Environment and Forest Department, the concerned officials has answered the followings

- The Joint Secretary, MA&WS has informed that the Corporation of Thoothukudi city will be advised to increase the number of road sweeping machines in the city to reduce suspended road dust.
- The Deputy Secretary, Industries department informed that the wind pattern in the Thoothukudi town is the main cause of air pollution and informed that the number of industries which are in operation will be obtained from SIPCOT.



- The Deputy Secretary, Industries department has also pointed that the APC measures available in the Industries and their compliance report shall be evolved.
- The Deputy Secretary, Agriculture department informed that the open burning of biomass was not in practice in Thoothukudi city and necessary action will be taken to prevent the same.
- The Deputy Director (Labs), TNPCB, Chennai has informed that all the suggestions and the instructions will be included in the revised action plan to be submitted to CPCB.

After the detailed discussions the following decisions were arrived.

- The Action plan has to include the action points in green belt development in the Thoothukudi town
- Time limit specifying the month and year of completion of action points are to be prescribed in the Action Plan.

With the thanks to the participants, the meeting came to an end.

(Sd)/-Principal Secretary,
Environment and Forest Department
TamilNadu.

/Forwarded by Order/

V. Thirumangalakudi
Deputy Director (Labs)-II
TNPCB, Chennai



**ABSTRACT**

Environment - Constitution of Air Quality Monitoring Committee (AQMC) for preparation and implementation of action plan for improving the ambient air quality in non-attained city (Thoothukudi) as per the orders of Hon'ble National Green Tribunal in O.A.No.681/2018, dated 08.10.2018 - Orders - Issued.

Environment and Forests (EC-2) Department

G.O.(D).No.20

Dated: 10.01.2019

வினாடி, பாரதி 26

திருவள்ளூர் ஆங்கா-2049

Read :

Orders of Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A.No.681/2018, dated: 08.10.2018.

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ORDER

The Central Pollution Control Board (CPCB) in association with the State Pollution Control Boards is executing Nationwide programme of Ambient Air Quality Monitoring Programme (NAMP). The objectives of the NAMP are to determine the status and trends of ambient air quality to ascertain whether the prescribed ambient air quality standards are violated; to identify non-attainment cities to obtain knowledge and understanding necessary for developing preventive and corrective measures. In Tamil Nadu, Thoothukudi has been identified as Non-attainment City based on the parameter PM₁₀ which exceeds the National Ambient Air Quality Standards (NAAQS) namely 100 µg/m³ for 24 hours based on the five years (2011-2015) data.

2. Action plans for the non attainment city (Thoothukudi) are to be prepared for bringing the air quality within the prescribed norms within six months from date of finalization of the action plans.

3. Based on the above, the Government after careful examination have decided to Constitute the Air Quality Monitoring Committee (AQMC) under the chairmanship of the Principal Secretary to Government, Environment and Forests Department with the following members for preparation and implementation of action plan for improving the ambient air quality in Thoothukudi :-

1.	Principal Secretary to Government, Environment and Forests Department.	Chairman
2.	The Director of Environment, Department of Environment	Member
3.	Commissioner, Transport Department.	Member

(P.T.O.)

4.	Commissioner / Director Industries and Commerce	Member
5.	Commissioner Municipal Administration Department	Member
6.	Director, Agriculture Department	Member
7.	The Member Secretary Tamil Nadu Pollution Control Board	Member/Convener

(BY ORDER OF THE GOVERNOR)

SHAMBU KALOLIKAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
 The Chairman,
 Tamil Nadu Pollution Control Board, Guindy, Chennai-32.
 The Director of Environment,
 Department of Environment, Saidapet, Chennai-15.
 The Commissioner, Transport Department, Chempauk, Chennai-5.
 The Commissioner / Director,
 Department of Industries and Commerce, Guindy, Chennai - 32
 The Commissioner of Municipal Administration, Chempauk, Chennai-5
 The Director, Agriculture Department, Chennai-5
 The Member Secretary, Tamil Nadu Pollution Control Board, Guindy, Chennai 32.

Copy to:
 The Additional Chief Secretary to Government,
 Industries Department, Secretariat, Chennai-9
 The Principal Secretary to Government,
 Transport Department, Secretariat, Chennai-9
 The Principal Secretary to Government,
 Municipal Administration and Water Supply Department, Secretariat, Chennai-9
 The Principal Secretary to Government,
 Agriculture Department, Secretariat, Chennai-9.
 The District Collector, Thoothukudi District
 The Special Personal Assistant to Hon'ble Minister (Environment),
 Secretariat, Chennai-9.
 The Private Secretary to Principal Secretary to Government,
 Environment and Forests Department, Secretariat, Chennai-9
 SF/SC.

// Forwarded by Order //

[Signature]
 Section Officer
[Initials]

SPEED POST

917

AQM/AP/2019-20/

February 12, 2019

Principal Secretary, Environment
Govt. of Tamilnadu
Environment and Forests Department
Secretariat, Chennai
Tamil Nadu - 600009

Sub.: Directions under Section 31A of The Air (Prevention and Control of Pollution) Act, 1981 regarding preparation of action plans for non-attainment cities as per Hon'ble NGT order dated 08-10-2018-reg.

WHEREAS, under Section 16 (2) (b) (d) (g) and (j) of The Air (Prevention and Control of Pollution) Act, 1981, mandates Central Pollution Control Board (hereinafter referred as CPCB) to execute nation-wide programme, provide technical assistance and guidance to the State Boards for prevention, control or abatement of air pollution; collect, compile and publish technical and statistical data relating to air pollution control and abatement of air pollution and perform such other functions as may be prescribed;

WHEREAS, air pollution particularly PM_{10} and $PM_{2.5}$ has emerged as a major health concern in most of the cities & towns, with air quality reaching to alarming levels;

WHEREAS, based on the data for the period 2011-2015 and WHO report 2014/2018, 102 cities failed to meet the prescribed standards are identified as non-attainment cities;

WHEREAS, seven regional workshops were organized to sensitize SPCBs and Stakeholders to develop city specific action plan for control of air pollution in these non-attainment cities;

WHEREAS, in pursuant to Hon'ble National Green Tribunal order dated 08-10-2018, all the States and Union Territories with non-attainment cities were required to constitute Air Quality Monitoring Committee (AQMC), and AQMCs to prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans;

WHEREAS, city action plan for Thoothukudi was submitted to CPCB on 14-12-2018;

Contd....

சென்னை, 12.02.2019
சுற்றுச்சூழல், காற்று மற்றும் மழைத் தடுப்புத் துறை
சென்னை, தமிழ்நாடு - 600009

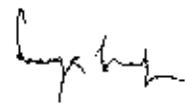
WHEREAS, as per order of Hon'ble National Green Tribunal, a three member committee shall examine the Action Plans and on the recommendations of the said Committee, the Chairman, CPCB shall approve the same by 31.01.2019;

WHEREAS, the three member committee examined the city plan on January 24-25, 2019 and recommendations of committee is placed at Annexure-I and Annexure-II;

WHEREAS, based on the recommendations of the three member committee, Chairman, CPCB has not approved the city plan for Thoothukudi;

Now, therefore, in exercise of powers under Section 31 A of The Air (Prevention and Control of Pollution) Act, 1981, you are directed to submit revised city action plan for the Thoothukudi based on the recommendation made as per Annexure-I at the earliest;

The receipt of this direction shall be acknowledged immediately and action taken shall be communicated to CPCB within 07 days.


(S. P. S. Parihar)
Chairman



ANNEXURE-I

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- State: Tamilnadu
- City: Thoothukudi
- Plan received on date: 14-12-2018

Key Component	Observations	Remarks
Air Quality Monitoring Network	Existing and expansion plan proposed	-
Source Identification	The plan is not properly prepared and does not give sufficient details of the key components.	Plan needs to be re-done and submitted as per the format addressing key components.
Source Apportionment (SA) and Emission Inventory (EI)		
Action Points		
Long-term Strategy		
Timeframe		
Executing Agencies		
Public Awareness and Complaint Redressal Mechanism		
Budget Support		
Overall Recommendation	Not recommended. Plan needs to be re-done and submitted as per the format addressing key components (See Remarks).	

ANNEXURE II

General observations made by three member committee for further improvements in the plans:

1. **Emission Inventory , Source Apportionment and Carrying Capacity Assessment: Vehicular Pollution, Industrial Emissions, Population Density, Construction Activities**
The AQMCs should duly address the above issues so that the cities remain air quality compliant in future and some activities, if required, are restricted in future planning. It is expected the knowledge from EI, SA and carrying capacity assessment will upgrade the action plans.
 2. **Interim Emission Reduction Targets**
The plans should include auditable and verifiable interim emission reduction targets. This will ensure continuous and timely implementation of actions.
 3. **Challenges in Implementation: Role of Central Agencies**
Some actions proposed in the plans (e.g. supply of CNG or PNG) will require coordination and commitment from Central agencies. It is desirable that such actions are discussed with concerned agencies for effective implementation.
 4. **Consideration to Graded Response Action Plan (GRAP)**
The GRAP is an important contingency plan in NCR. The SPCBs may give due consideration to the GRAP and develop a suitable plan relevant to the emissions in the city and likelihood of their impact on air quality.
 5. **District Level Monitoring Committee**
Besides AQMC, a monitoring committee headed by the Municipal Commissioner or District Magistrate comprising senior officers from concerned departments may be considered to review the progress and ensure smooth implementation of the plan.
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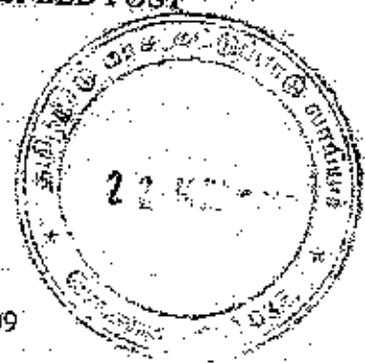
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
சென்னை, தஞ்சை மாவட்டம் போலீஸ் டிவிசன், டி.கே.சி. கட்டிடம், சென்னை - 600 009
Kolkata, West Bengal, India

DD (Lab)-II

23/5/19

AQM/AP/2019-20/

SPEED POST



Handwritten signatures and dates:
May 16, 2019
23/5/19

Principal Secretary, Environment
Govt. of Tamilnadu
Environment and Forests Department
Secretariat, Chennai, Tamil Nadu - 600009

Sub.: Directions under Section 31A of The Air (Prevention and Control of Pollution) Act, 1981 regarding preparation of action plans for non-attainment cities as per Hon'ble NGT order dated 08-10-2018-reg.

WHEREAS, under Section 16 (2) (b) (d) (g) and (j) of The Air (Prevention and Control of Pollution) Act, 1981, mandates Central Pollution Control Board (hereinafter referred as CPCB) to execute nation-wide programme, provide technical assistance and guidance to the State Boards for prevention, control or abatement of air pollution; collect, compile and publish technical and statistical data relating to air pollution control and abatement of air pollution and perform such other functions as may be prescribed;

WHEREAS, air pollution particularly PM₁₀ and PM_{2.5} has emerged as a major health concern in most of the cities & towns, with air quality reaching to alarming levels;

WHEREAS, based on the data for the period 2011-2015 and WHO report 2014/2018, 102 cities failed to meet the prescribed standards are identified as non-attainment cities;

WHEREAS, seven regional workshops were organized to sensitize SPCBs and Stakeholders to develop city specific action plan for control of air pollution in these non-attainment cities;

WHEREAS, in pursuant to Hon'ble National Green Tribunal order dated 08-10-2018, all the States and Union Territories with non-attainment cities were required to constitute Air Quality Monitoring Committee (AQMC), and AQMCs to prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans;

WHEREAS, as per order of Hon'ble National Green Tribunal, a three member committee shall examine the Action Plans and on the recommendations of the said Committee, the Chairman, CPCB shall approve the same by 31.01.2019;

Contd....

WHEREAS, the plans received till January 23, 2019, was examined by three member committee on 24-25 January, 2019; and compliance report submitted to Hon'ble NGT on February 15, 2019;

WHEREAS, the city plan of Thoothukudi received on 14-12-2018 was not approved by the committee and accordingly direction was issued to Principal Secretary, Environment on 12-02-2019;

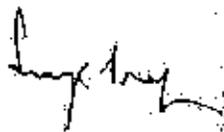
WHEREAS, revised city action plan for Thoothukudi was submitted to CPCB on 29-04-2019;

WHEREAS, the three member committee examined the revised city plan of Thoothukudi on May 10, 2019 and recommendations of committee is placed at Annexure-I and Annexure-II;

WHEREAS, based on the recommendations of the three member committee, Chairman, CPCB has approved the city plan for Thoothukudi, along with the recommendations enclosed at Annexure-I, for ground implementation with immediate effect;

Now, therefore, in exercise of powers under Section 31 A of The Air (Prevention and Control of Pollution) Act, 1981, you are directed to implement the city action plan and submit progress report of the same to CPCB on quarterly basis;

Receipt of this direction shall be acknowledged immediately and action taken shall be communicated to CPCB within 07 days.



(S. P. S. Parthar)
Chairman

21/05/19

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Annexure - I

- State: Tamilnadu
- City: Thoothukudi (Revised Plan)
- Plan received on date: 29-04-2019

Key Component	Observations	Remarks	Comments on Revised Plan
Air Quality Monitoring Network	Existing and expansion plan proposed		Adequate
Source Identification	The plan is not properly prepared and provides list and status of actions.	Plan needs to be re-done and submitted as per the format addressing key components.	Included
Source Apportionment (SA) and Emission Inventory (EI)			Included
Action Points			Included
Long-term Strategy			Included
Timeframe			Timelines proposed for various actions (up to five years)
Executing Agencies			Included
Public Awareness and Complaint Redressal Mechanism			Included
Budget Support		Not provided	
Overall Recommendation	Recommended with minor revisions (See Comments on Revised Plan).		

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Chairman

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ANNEXURE II

General observations made by three member committee for further improvements in the plans:

1. Emission Inventory , Source Apportionment and Carrying Capacity Assessment: Vehicular Pollution, Industrial Emissions, Population Density, Construction Activities

The AQMCs should duly address the above issues so that the cities remain air quality compliant in future and some activities, if required, are restricted in future planning. It is expected the knowledge from EI, SA and carrying capacity assessment will upgrade the action plans.

2. Interim Emission Reduction Targets

The plans should include auditable and verifiable interim emission reduction targets. This will ensure continuous and timely implementation of actions.

3. Challenges in Implementation: Role of Central Agencies

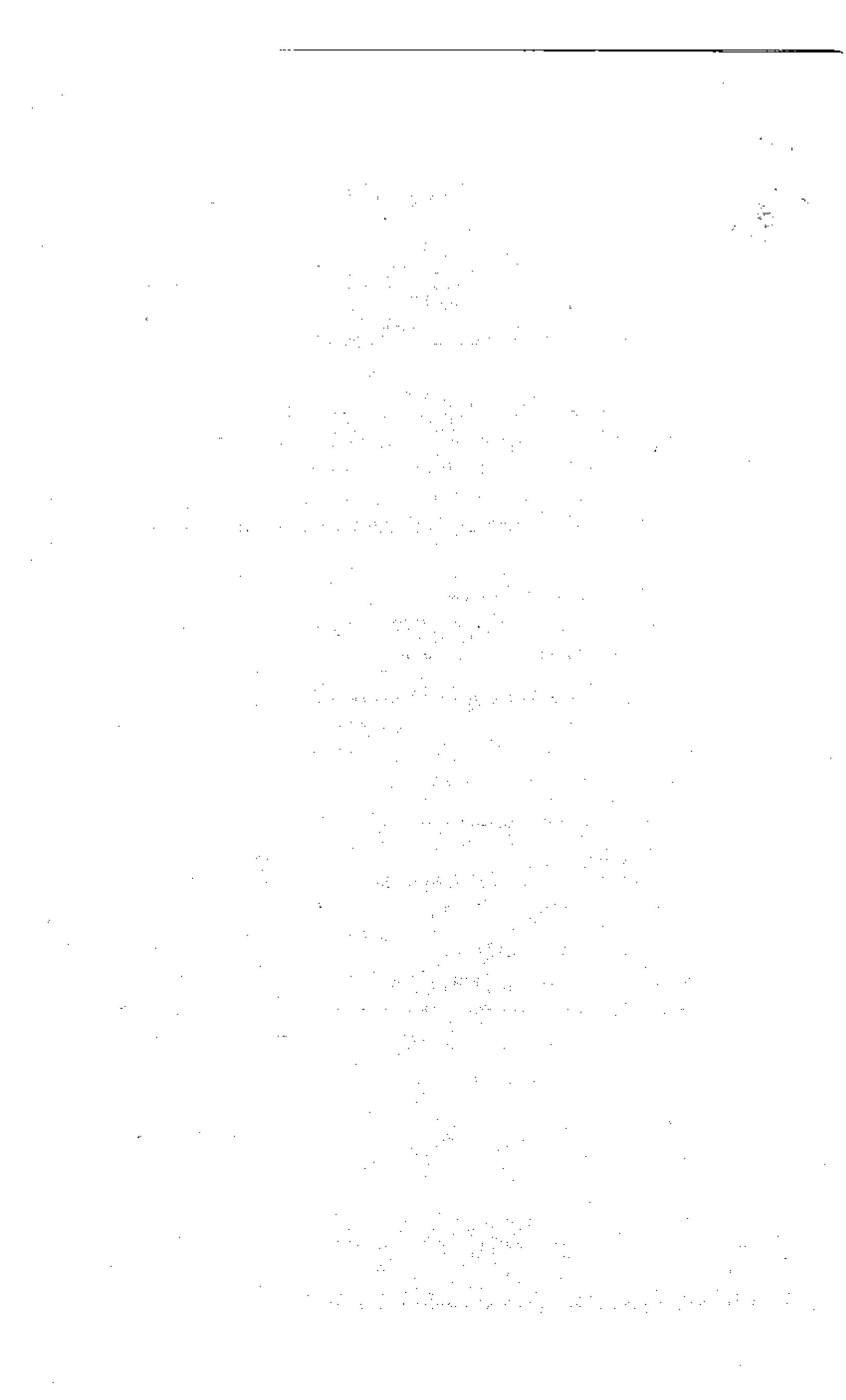
Some actions proposed in the plans (e.g. supply of CNG or PNG) will require coordination and commitment from Central agencies. It is desirable that such actions are discussed with concerned agencies for effective implementation.

4. Consideration to Graded Response Action Plan (GRAP)

The GRAP is an important contingency plan in NCR. The SPCBs may give due consideration to the GRAP and develop a suitable plan relevant to the emissions in the city and likelihood of their impact on air quality.

5. District Level Monitoring Committee

Besides AQMC, a monitoring committee headed by the Municipal Commissioner or District Magistrate comprising senior officers from concerned departments may be considered to review the progress and ensure smooth implementation of the plan.



निकुंजर सुन्दराय
N K Sundaray



संयुक्त सचिव
भारत सरकार
1, वन एवं जलवायु परिवर्तन मंत्रालय
Joint Secretary
Government of India
Environment, Forest & Climate Change

D.O No. Q-16017/18/2018-CPA

19th March, 2018

Dear Sir,

008252



I am happy to intimate that National Clean Air Programme (NCAP), as a long term time bound national level strategy to tackle the increasing air pollution problem across the country in comprehensive manner has been formulated by the Ministry (Copy enclosed). Collaborative and participatory approach involving relevant Central Ministries, State Governments, Local bodies and other Stakeholder with focus on all sources of pollution form crux of the Programme. State Governments have been implementation arm of the Ministry with respect to all the environmental programmes and their active participation is core to success of all such initiatives. This Ministry has been undertaking many important successful initiatives on air pollution also in coordination with State governments which inter-alia include National Air Quality Monitoring Programme, implementation of BS standards etc.

2. However, with recent ongoing augmentation in air pollution issue, a comprehensive national level strategy is felt as the need of the hour and accordingly this NCAP is considered to be a timely initiative of Govt.

3. A Stakeholder consultation meeting is also being planned during the week of 16th -20th April 2018 in the Ministry involving the states of all non-attainment cities. State Governments have many experiences to share with respect to air quality management since the coming into existence of Air Act, 1981. The inputs received can be useful in enriching the NCAP. World Bank has also offered to get the requisite international expertise on board for experience sharing during these consultations.

4. Kindly peruse the NCAP document and furnish your considered views and inputs on the basis of your experiences for enriching the NCAP and for evolving an effective implementation strategy. The specific dates for consultation will be communicated soon.

Yours sincerely

Nikunja K Sundaray
(Nikunja K Sundaray)

19 March '18

Encl.: As above

All Chairmen,
State Pollution Control Boards/
Pollution Control Committee
(As per the list enclosed)



इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003, फोन : 011-24695281, फेक्स : 011-24695283

INDIRA PARYAVARAN BHAVAN, JOR BAGH ROAD, NEW DELHI-110 003, PH. : 011-24695281, FAX : 011-24695283, E-mail : js.nksundaray@gov.in

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18 JUL 2019

ABSTRACT

Environment - National Clean Air Programme - Constitution of Steering Committee, Monitoring Committee and Implementation Committee for implementation of National Clean Air Programme in Non-attainment City (Thoothukudi) - Orders - Issued.

Environment and Forests (EC.2) Department

G.O. (Msj No.66

Dated: 05.07.2019

விசுவாமி, ஆகஸ்ட் 20

திரவண்துறைவாள் ஆணை - 2050

Read:

1. From the Joint Secretary, Government of India, Ministry of Environment, Forests and Climate Change, New Delhi D.O.No.Q-16017/12/2019-CPA,dated 24.04.2019.
2. From the Member Secretary, Tamil Nadu Pollution Control Board, Chennai-32 Letter No.TNPCB/P&D/F.8252/2018, dated 28.05.2019.

Handwritten notes:
Environment
Adopted
CP/19/19

ORDER :-

In the letter first read above, the Joint Secretary, Government of India, Ministry of Environment, Forest and Climate Change among other things has informed that the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10th January 2019 as a time bound national level strategy for pan India implementation to tackle the air pollution problem across the country in a comprehensive manner. 102 non-attainment cities have been identified under National Clean Air Programme. In Tamil Nadu Tuticorin has been identified as Non-attainment City. The National Clean Air Programme is envisaged as a collaborative, cross-sectoral and multi-stakeholder approach involving relevant Central Ministries, State Governments, local bodies and other stakeholders with focus on all sources of air pollution. He has further informed that the Ministry has constituted the Steering Committee, Monitoring Committee for implementation of the National Clean Air Programme and requested the State Government to constitute three Committees, viz., the Steering Committee, Monitoring Committee and the Implementation Committee at the State level to ensure effective implementation of National Clean Air Programme.

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2. In this connection, in the letter second read above, the Member Secretary, Tamil Nadu Pollution Control Board has requested to constitute the above said three committees with the following members:-

STEERING COMMITTEE :-

1.	Chief Secretary to Government of Tamil Nadu	Chairman
2.	Additional Chief Secretary to Government, Finance Department	Member
3.	The Principal Secretary to Government, Environment and Forest Department	Member
4.	The Principal Secretary to Government, Municipal Administration and Water Supply Department	Member
5.	The Principal Secretary to Government, Industries Department	Member
6.	The Principal Secretary to Government, Home (Transport) Department	Member
7.	The Principal Secretary to Government, Agriculture Department	Member
8.	Principal Secretary to Government Highways & Minor Ports Department	Member
9.	The Member Secretary, Tamil Nadu Pollution Control Board	Member & Convener

- The Steering Committee will provide overall guidance for the National Clean Air programme in respect of Tuticorin and review the same on quarterly basis.

MONITORING COMMITTEE :-

1.	The Principal Secretary to Government, Environment and Forest Department	Chairman
2.	Commissioner / Director Industries and Commerce	Member
3.	Commissioner, Municipal Administration Department	Member
4.	Commissioner, Transport Department	Member
5.	Director, Agriculture Department	Member
6.	The Director of Environment	Member
7.	The Member Secretary, Tamil Nadu Pollution Control Board	Member Convener

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- The Monitoring Committee may monitor the National Clean Air Programme closely in respect of Tuticorin and meet on monthly basis.

IMPLEMENTATION COMMITTEE :-

1.	District Collector Thoothukudi	Chairman
2.	Superintendent of Police Thoothukudi	Member
3.	Joint Chief Environmental Engineer (Monitoring) Tamil Nadu Pollution Control Board	Member and Convener
4.	District Environmental Engineer Thoothukudi	Member
5.	Regional Transport Officer Thoothukudi	Member
6.	Superintendent Engineer, State Highways Department Thoothukudi	Member
7.	Municipal Corporation Commissioner Thoothukudi	Member
8.	Oil Companies representative from HPCL, BPCL and IOC	Member
9.	National Highways Authority of India	Member
10.	V.O.Chidambaranar Port Trust Thoothukudi	Member
11.	Executive Engineer, Agriculture Department, Thoothukudi	Member
12.	Hotel Owners Association	Member
13.	Local Planning Authority	Member
14.	Deputy Director (Labs)/ Chief Scientific Officer, Thoothukudi.	Member

- The Implementation Committee will be responsible for the day-to-day monitoring of the National Clean Air Programme and its implementation in the District.

3. The Government after careful examination decided to constitute the Steering Committee, Monitoring Committee and Implementation Committee with the following members to monitor the implementation of National Clean Air Programme in respect of Thoothukudi.

STEERING COMMITTEE :-

1.	Chief Secretary to Government of Tamil Nadu	Chairman
2.	Principal Secretary to Government, Finance Department	Member
3.	The Principal Secretary to Government, Environment and Forest Department	Member
4.	The Principal Secretary to Government, Municipal Administration and Water Supply Department	Member
5.	The Principal Secretary to Government, Industries Department	Member
6.	The Principal Secretary to Government, Home (Transport) Department	Member
7.	The Principal Secretary to Government, Agriculture Department	Member
8.	Principal Secretary to Government Highways & Minor Ports Department	Member
9.	The Member Secretary, Tamil Nadu Pollution Control Board	Member & Convener

- The Steering Committee will provide overall guidance for the National Clean Air programme in respect of Tuticorin and review the same on quarterly basis.

MONITORING COMMITTEE :-

1.	The Principal Secretary to Government, Environment and Forest Department	Chairman
2.	Commissioner / Director Industries and Commerce	Member
3.	Commissioner, Municipal Administration Department	Member

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4.	Commissioner, Transport Department	Member
5.	Director, Agriculture Department	Member
6.	The Director of Environment	Member
7.	The Member Secretary, Tamil Nadu Pollution Control Board	Member Convener

- The Monitoring Committee will monitor the National Clean Air Programme closely in respect of Tuticorin and meet on monthly basis.

IMPLEMENTATION COMMITTEE :-

1.	District Collector Thoothukudi	Chairman
2.	Superintendent of Police Thoothukudi	Member
3.	Joint Chief Environmental Engineer (M) Tamil Nadu Pollution Control Board	Member and Convener
4.	District Environmental Engineer Thoothukudi	Member
5.	Regional Transport Officer Thoothukudi	Member
6.	Superintendent Engineer, State Highways Department Thoothukudi	Member
7.	Municipal Corporation Commissioner Thoothukudi	Member
8.	Oil Companies representative from HPCL, BPCL and IOC	Member
9.	National Highways Authority of India	Member
10.	V.O.Chidambaranar Port Trust Thoothukudi	Member

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11.	Executive Engineer, Agriculture Department, Thoothukudi	Member
12.	Hotel Owners Association	Member
13.	Local Planning Authority	Member
14.	Deputy Director (Labs)/ Chief Scientific Officer, Thoothukudi.	Member

- The Implementation Committees will be responsible for the day-to-day monitoring of the National Clean Air Programme and its implementation in the District.

(BY ORDER OF THE GOVERNOR)

SHAMBHU KALLOLIKAR
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Chief Secretary to Government, Chennai-9.

The Principal Secretary to Government,
Finance Department, Secretariat, Chennai - 9 .

The Principal Secretary to Government,
Municipal Administration and Water Supply Department,
Secretariat, Chennai - 9.

The Principal Secretary to Government, Industries Department,
Secretariat, Chennai - 9.

The Principal Secretary to Government,
Home (Transport) Department, Secretariat, Chennai - 9.

The Principal Secretary to Government, Agriculture Department,
Secretariat, Chennai - 9.

The Principal Secretary to Government,
Highways and Minor Ports Department,
Secretariat, Chennai - 9.

The Member Secretary ,

Tamil Nadu Pollution Control Board,
Guindy, Chennai -32.

The Commissioner/ Director, Department of Industries and Commerce,
Guindy, Chennai -32.

The Commissioner, Transport Department,Chepauk-5.

The Director, Agriculture Department, Chennai -5.

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-7-

The Director of Environment, Department of Environment,
Panagal Building, Saidapet, Chennai -15.
The District Collector, Thoothukudi District.
The Joint Chief Environmental Engineer (Monitoring)
Tamil Nadu Pollution Control Board,
Plot No.30/2, SIDCO Industrial Estate, Pettai,
Tirunelveli - 627 010.

(With a request to communicate the Government Order
to the Implementation Committee Members)

Copy to :-

The Joint Secretary to Government of India,
Ministry of Environment, Forests and Climate Change,
Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003.
The Special/Senior Personal Assistant to the
Hon'ble Minister (Environment), Secretariat, Chennai -9.
The Senior Private Secretary to the Chief Secretary to Government,
Secretariat, Chennai - 9.
The Private Secretary to the Principal Secretary to Government,
Environment and Forests Department, Secretariat, Chennai - 9.
Stock File / Spare Copy.

//FORWARDED BY ORDER//

[Handwritten Signature]
SECTION OFFICER
21/11/19



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AP
19/7/19

CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
"NISARGA BHAWAN", 1ST FLOOR THIMMAIAH ROAD, 7 'D' CROSS
SHIVANAGAR, BENGALURU-560 079
 Phone: 080-23233739, 080-23233827, Fax: 080-23234059
cpcbso@yahoo.com, zobangalore.cpcb@nic.in

Minutes of the first meeting conducted with stakeholders to review the progress made in implementation of action plan in Tuticorn, TN on 11th July, 2019

A first meeting was convened on 11th July, 2019 at TNPCB, District Environmental office, Tuticorn with all stakeholders to review the progress made in implementation of action plan in Tuticorn city which has been declared as non-attainment city in 2016.

The representatives from CPCB, TNPCB, BPCL, IOCL, Health department, transport department, Highway department, Port Authority and Sanitary Officer were present in the meeting. The list of officials present is given in Annexure.

Sh. K. Rammohan, DEB, TNPCB welcomed all stakeholders and Smt Anjana Kumari V, Sc.D, CPCB RD(S), Bengaluru briefed on purpose of meeting and importance of review of progress made in implementation of action plan. It was also informed that CPCB has taken one of the projects as implementation of action plan in Tuticorn city for FY 2019-20 to bring down PM₁₀ concentration to meet NAAQS and requested all concerned stakeholders to execute the committed action in time bound manner. It was highlighted that from now onwards CPCB shall be conducting review meeting with all stakeholders on regular basis.

It was informed by stakeholders that the approved action plan was circulated by TNPCB on 24th June, 2019. However, based on previous meetings held during 2018 certain actions have been initiated by stakeholders and are as follows:

Action initiated by V.O Chidambaranar Port Trust:

Representatives from Port trust submitted that they have taken following actions to reduce emissions due to coal handling and transport:

- i. Wind screen is being erected for coal stock pile to prevent dust emission
- ii. Two Nos. of truck mounted higher capacity sweeping machine is deployed exclusively for removal of road dust

- iii. Dedicated truck mounted high pressure water mist fog machine is being installed to reduce fugitive coal dust
- iv. All coal cargo truck and rail rakes are properly covered while transportation to reduce air pollution
- v. VOC port has installed dry fog dust suppression sprinkler system at Coal Terminal, covered belt conveyor, transfer point, discharge point at coal stack yard, dust containment for transfer point, loading hopper at terminal to minimize the fugitive coal dust emissions
- vi. The coal from the berth 9 is being conveyed through closed conveyor system to avoid dust emissions
- vii. Ambient Air quality monitoring is carried out on monthly basis through third party and report submitted to TNPCB.
- viii. CAAQM station is connected to TNPCB care air centre

Action initiated by IOCL:

Mr. Koteswar Rao, Senior Terminal manager from IOCL submitted that IOCL also taken many initiatives since last one year are as follows:

- i. **Checking of fuel adulteration:** Random check for fuel for adulteration and regular meetings with stakeholders to control adulteration.
- ii. **Phasing out of bio-mass fuel and replacing with LPG in restaurants, dhabas/road side eateries:** It was informed that all dhabas, restaurants & road side eateries located in road side are directed to switch over to LPG from charcoal. The exercise shall be completed by December, 2019.

Action initiated by Tamilnadu State Transport Corporation (TNSTC)

Mr. Kannan, Divisional Manager from TNSTC informed that the department has taken initiatives such as counselling the drivers on how to drive to control emissions and ensure periodic maintenance of vehicles. It was informed that there still exists 602 no. of BS-II vehicles, 820 no. of BS-III driven and 150 nos. of BS-IV driven vehicles plying in Tuticorn city.

Action by BPCL:

Mr. Sooraj, Manager, BPL submitted that for ensuring the action plan BPCL is monitoring all the contract trucks attached to their plant for having a valid emission certificate and the emissions are always under control. All the roads inside the plant are paved/bituminized to reduce any dust pollutants.

Under Ujjwala scheme almost all the households which use fire woods are converted to LPG customers. Approximately 29000 connections have been provided under Ujjwala scheme in Tuticorn. It was also informed that BPCL is also in the process of offering 5kg cylinders in exchange to existing domestic customers who cannot afford normal 14.2 Kg

cylinders so that all domestic cooking requirement are met by LPG only and LPG penetration reaches the poorest. Around 2500 connection has been changed under this scheme.

Action by Tuticorn Municipality:

Mr. V. Ariganesan, Sanitary officer, Tuticorn Corporation briefed about the status of implementation of SWM Rules, 2016. It was informed that there are 60 wards with 4.3 lakhs population and 180 TPD solid waste generations. Out of 60 wards, 100% segregation is done at 40 wards. Corporation has established 16 centres for decentralized micro composting. It was also informed that open burning is completely phased out. In order to treat legacy waste at old dumpsite bio-mining is proposed and tender has been floated in their website. It was also informed that the corporation has earned about 1.4 crores from recyclable waste. The compost generated from micro composting centre is sold to farmers on free of cost.

The representative from health department informed that many awareness campaigns have conducted to public on ill effects of open burning etc. Other stake holders has also briefed about the status on progress made.

The official from CPCB appreciated action initiated by stakeholders. It was informed that progress made by stake holders in order to meet timeline is far behind that needs to be fastened. It was also suggested to TNPCB to conduct air pollution characterization study regularly along with municipal council in order to identify source of pollution and to take necessary actions.

The PM₁₀ concentration since 2015 is tabulated below:

Year	2015	2016	2017	2018
PM ₁₀	91	175	140.7	98.06

It is also requested to TNPCB to obtain status of progress made in implementation of action plan by concerned stakeholders as per approved action plan. Same needs to reviewed for gap-analysis and to take necessary action against defaulters.

Meeting ended with thanks to chair.



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S.No	Name / Department	Signature / Mobile No.
1.	TVL K. RAMMOHAN, JEE, TNPCB, THOOTHUKUDI	R. Rammoohan 9056042330
2.	Inspector Thoothukudi	THILAKESHI 9449110932
3.	J. Hanumanth Joesua, JEE TNPCB, Thoothukudi	J. Hanumanth 9240821930
4.	Sasany. M. J Manager HSE BPCL, Thoothukudi	Sasany M. J 8893622003
5.	S. ISAIYAN Divisional Manager TNSFO LTD, Thoothukudi	S. Isaiyan 9489252015
6.	Koteswaram R. Senior Technical Manager Indiamail Corporation Ltd Harbour Estate Thoothukudi	Koteswaram R. 9464910932
7.	A. Ananthan District Entomologist, D.D.A. Thoothukudi	A. Ananthan 9464956778
8.	D. Sheba. Executive Engineer (Civil) V.C.C. Port Trust	D. Sheba 960552177
9.	S. BANAJALI Asst. Exec. Engineer/Civil V.C.C. Port Trust	S. Banajali TH49175213
10.	K. S. JESU KUMAR Asst. (A) Thoothukudi	K. S. Jesu Kumar 9449150915
11.	R. ANA SAMY Labour Officer NHAI Thoothukudi	R. Ana Samy 9449150915
12.	V. Arjanesan Sanitary Officer Thoothukudi	V. Arjanesan 9449150915



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Annexure III

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Minutes of meeting of the Implementation Committee for
Implementation of National Clean Air Programme in Non - At ity.
Thoothukudi, held on 23.09.2019 at Sippikoodam, District Collectorate,
Thoothukudi.

1. Thiru. Sandeep Nanduri, I.A.S.,
District Collector,
Thoothukudi
2. The Representative,
O/o. the Superintendent of Police,
Thoothukudi
3. Thiru. K. Rammohan,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Thoothukudi
4. The Regional Transport Officer,
Thoothukudi
5. The Assistant Executive Engineer,
State Highways Department,
Thoothukudi
6. The Executive Engineer,
Thoothukudi City Municipal Corporation,
Thoothukudi
7. The Territory Manager,
M/s. Indian Oil Corporation Ltd,
Thoothukudi
8. The Manager, HSSE
M/s. Bharath Petroleum Corporation Ltd.,
Thoothukudi
9. The Project Director,
National Highways Authority of India,
Thoothukudi
10. The Assistant Executive Engineer,
M/s. VOC Port Trust,
Thoothukudi
11. The Executive Engineer
Agricultural Engineering Department,
Thoothukudi
12. The President,
Hotel Owners Association,
Thoothukudi
13. The Member Secretary,
Local Planning Authority,
Thoothukudi
14. The Deputy Director (Labs);
Chief Scientific Officer,
Thoothukudi

15. The Assistant Manager,
M/s. V.V. Titanium Pigments Pvt Ltd,
Thoothukudi.
16. The Senior Manager,
M/s. SPIC Ltd.,
Thoothukudi.
17. The Representative,
M/s. TAC Ltd,
Thoothukudi.
18. The Executive Engineer,
M/s. Tuticorin Thermal Power Station,
Thoothukudi.
19. The Deputy General Manager / Planning,
M/s. NTPL,
Thoothukudi.

The District Environmental Engineer, Thoothukudi welcomed the District Collector, all the members and industries representatives. The District Collector reiterated that all the members to present the action plan prepared to control the Air Pollution with respect to PM₁₀ in Thoothukudi city along with the budget requirement if any.

The Executive Engineer, Thoothukudi Corporation informed about the proposal to lay end to end bituminous road and Water sprinkling arrangements to control the Air Pollution with respect to PM₁₀ in Thoothukudi city.

Also the Project Director, NHAI briefed about the upcoming Road projects with respect to the Thoothukudi City and maintenance of the existing road.

The AD, Highways informed that the regular cleaning of the Roads are in progress and requested to allocate fund to purchase a mechanized brooming vehicle to enhance the cleaning of roads.

Further the industries are presented about the status of monitoring of AAQ with respect to PM₁₀ along with present levels in their premises and action taken to control the Air Pollution with respect to PM₁₀.

During meeting the following instructions were issued:-

1. All Members are instructed to furnish the action taken report in accordance with the action plan approved by the CPCB and submitted to TNPCB immediately without fail.

Action: All Members/ Stakeholders.

2. The Commissioner should prepare a detailed plan with timeline and budget requirement for laying of roads and schedule for the water sprinkling on the existing roads in the predominate dust emission areas. Also submit the budget requirement along with the specification of the water sprinkling vehicle.

The corporation should identify the place to dump the construction debris wastes of the city so as to comply with the Construction and Demolition Waste Management Rules, 2016.

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Further the corporation shall prepare an action plan in respect of the greenbelt to be developed in the city, road side and also water foundation wherever possible.

Action: Commissioner, Thoothukudi Corporation

3. The Regional Transport Officer is requested to prepare a detailed report to Government of Tamilnadu regarding importance of the implementation of Electric auto rickshaw policy in the city as part of the abatement of the Air pollution.

Also vehicles in the city shall be checked for emission standards and fitness regularly. Further the Transport vehicles carrying coal, gravel... etc to be covered and violators may be imposed with fine.

Action: RTO Thoothukudi.

4. Police official are requested to make arrangement to put up no parking sign boards in the service roads. Further the police official are requested to advice the vehicle drivers to utilizes the parking area in the port trust, if any violation is notified impose fine as per the law on the violators.

Action: The Superintendent of Police, Thoothukudi.

5. The Regional Transport Officer and Police is instructed to prepare a schedule to monitor the overloading of vehicles especially the lorries and trucks carrying Timber, coal, etc., in various location of the city and same may be submitted to District Collector. Also heavy fine will be imposed against the Violators.

Action: RTO and Superintendent of Police, Thoothukudi.

6. The Commissioner shall prepare a detailed plan with timeline and budget requirement for laying of roads in the predominate dust emission areas. Also submit the budget requirement along with the specification of the water sprinkling vehicle. Further the corporation should identify the place to dump the construction debris waste from the city.

Action: Commissioner, Thoothukudi Corporation

7. The Project Director, NHAI should take necessary action to clean the road dust frequently in the Road and service road. Also submit the action plan with time line in respect of the upcoming projects pertaining to the Thoothukudi District without fail.

Also the NHAI official is requested to develop the greenbelt in the road medians and also prepare the plan with time line to the committee and progress report with photograph every month to TNPCB.

Action: Project Director, NHAI, Thoothukudi.

8. The Executive Engineer, Highways shall take necessary action to clean the road dust frequently in the Road and service road. Also submit the action plan with time line in respect of the upcoming projects pertaining to the Thoothukud District without fail. Also requested to submit the specification of the mechanized brimming machine to TNPCB so as to submit the Board for further processing through the committee.

Also the Highways officials is requested to develop the greenbelt in the road medians and also prepare the action plan with time line and progress report with photograph shall be submitted every month to TNPCB.

Action:-Executive Engineer SH, Thoothukudi.

9. All the members are instructed to submit the action taken report to reduce Air Pollution in the format prescribed by the TNPCB in every month on or before 5th without fail so as to submit the same to CPCB through Board.

Action: All Members/ Stakeholders.

10. All the industries are requested to submit the action plan both short term and long term to control the Air Pollution with respect to PM₁₀ in their unit and action taken report on the same along with Photograph to TNPCB regularly.

Action: All Industries, Thoothukudi.

Handwritten signature
DEE,
Thoothukudi

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District Collector
Thoothukudi



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TAMIL NADU POLLUTION CONTROL BOARD

MINUTES OF THE MEETING TO DISCUSS THE IMPLEMENTATION OF ACTION PLAN FOR ABATEMENT OF PM₁₀ POLLUTION FOR THOOTHUKUDI NON-ATTAINEMENT CITY HELD ON 24.06.2019 AT 4.00 PM AT THE CHAMBER OF PRINCIPAL SECRETARY, E&F DEPARTMENT, SECRETARIAT, CHENNAI - 9.

PRESENT:

Sl. No.	Designation	Department
1	The Principal Secretary to Government.	Environment and Forest Department.
2	Member Secretary, TNPCB	Tamil Nadu Pollution Control Board
3	Director, Department of Environment	Directorate of Environment
4	Deputy Director (EDP)	Industries and Commerce
5	Deputy Director of Agriculture	Agriculture Department
6	Chief Engineer/MTS	TANGEDCO, Chennai
7	Superintendent Engineer, R&M	TANGEDCO, Chennai
8	Deputy Commissioner	Civil Supplies and Consumer Protection Department
9	Executive Director, Indian Oil Corporation Limited	State Level Coordinator, IOCL Chennai
10	Chief Manager, Indian Oil Corporation Limited	O/o. State Level Coordinator, IOCL Chennai
11	Chief Engineer	VOC Part Trust, Thoothukudi
12	Divisional Engineer, Highways	Highways, Thoothukudi
13	Project Director, NHAI	NHAI-Thoothukudi

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tncb@tncb.gov.in Web : www.tncb.gov.in

14	District Environmental Engineer, TNPCB	O/o DEE, TNPCB, Thoothukudi
15	Assistant Environmental Engineer, TNPCB	O/o DEE, TNPCB, Thoothukudi
16	Deputy Director(Labs)-I.	TNPC Board, Chennai-32
17	Deputy Director (Labs)-II.	TNPC Board, Chennai-32

The Member Secretary, Tamil Nadu Pollution Control Board welcomed the members of the Air Pollution Monitoring Committee members and the line department officials to discuss the action plan for the abatement of Air Pollution in Thoothukudi city and instructed the Deputy Director (Labs)-I to present the power point presentation.

The Deputy Director (Labs), TNPC Board made the detailed presentation to the members on the Action Plan approved by Central Pollution Control Board, Delhi for the abatement of air pollution in Thoothukudi city based and the direction issued by Hon'ble NGT in its original application No 681 of 2018 dated 8.10.2018 and also the implementation of the action points by the various departments.

The salient features of the presentations are as follows.

- In India there are 691 manually operated Air Quality monitoring stations in 303 cities under National Air Quality Monitoring (NAMP) project sponsored by CPCB are in operation. Of the above 28 NAMP monitoring stations are in the state of Tamil Nadu. These stations are located in the cities of Chennai, Coimbatore, Cuddalore, Trichy, Salem, Mettur, Madurai and Thoothukudi.

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TAMIL NADU POLLUTION CONTROL BOARD

- The above stations are operated on 24 hours basis for monitoring the criteria pollutants twice a week regularly and the results are uploaded in CPCB website.
- Based on the analytical results for the period 2011-2015 the CPCB, Delhi has identified the Thoothukudi city as a non attainment city based on the Particulate matter of size less than 10 microns (PM₁₀) values exceeded the prescribed standards.
- The general profile and the demography of the Thoothukudi city were presented.
- Major activities of the Thoothukudi city namely industrial, Port activities, Food industries, Commercial and Tourism activities were presented.
- Origin of Non Attainment city and sources of activities which contributes to the PM₁₀ values were discussed.
- A six member committee "Air Quality Monitoring Committee (AQMC)" comprising of the following members was formed vide Go NO (D) No 20 dated 10.1.2019 of Environment and Forests (EC2) Department, Chennai for the preparation and approval of action plan for the abatement of air pollution as directed by Hon'ble NGT(PB).

1	Principal Secretary to Government, Environment and Forests Department	Chairman
2	The Director of Environment, Department of Environment	Member
3	Commissioner, Transport Department	Member
4	Commissioner/Director Industries and Commerce	Member
5	Commissioner, Municipal Administration Department	Member

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141
Fax : 044-22353068

6	Director, Agriculture Department	Member
7	The Member Secretary, Tamil Pollution Control Board.	Member/ Convener

- The present air environment in the Thoothukudi city and the annual average values of the PM₁₀ values were presented.
- Sources of Air Pollution and inventory of vehicles based on the data of TNPCB and the State transport Authority data base were presented.
- Present Activities to reduce Air Pollution level in Thoothukudi town was discussed.
- Action plan for abating the pollution level in Thoothukudi city comprising of short term, medium and long term action points approved by Central Pollution Control Board up to three year including the ongoing activities were presented.
- The action to be taken by the various departments towards the implementation of action plan were presented.
- The budgetary requirements for the implementation of action plan was requested from the stake holders for compilation and forwarding to the Central Pollution Control Board for approval and the presentation was completed.

After the presentation the Member Secretary, Tamil Nadu Pollution Control Board, emphasized followings:

- The Activities of the Port trust in the handling of items especially coal, sand etc., are to be closely monitored to reduce pollution from non point sources.



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TAMIL NADU POLLUTION CONTROL BOARD

- The Infrastructural development like construction of flyovers, widening of roads, six lane of Highways in Thoothukudi city are to be improved to reduce PM₁₀ emissions from the vehicles.
- The development of green belt in the industrial area and in Thoothukudi city is minimal and the green cover area has to be increased.

Based on the above, the following discussions were held on the following subjects.

- The Chief Engineer, V.O.C. Port trust has informed that all the vehicles leaving the port with the materials are covered to reduce spills and to prevent fugitive emissions.
- The Port trust has also proposed to set up a net cover in the port to avoid carrying of coal, ores due to the heavy wind prevailing in the town to reduce emissions.
- The Chief Engineer, V.O.C. Port trust has informed that the VOC port has sampled 520 numbers of tree in the Thoothukudi area but due to the salty nature of the soil, the growth of the trees were found to be slow and interactions with the agriculture department was already done to solve the problem.
- The Executive Director, Indian Oil Corporation Limited who is also the State level coordinator of Oil Companies stated that the quality fuels are supplied in the Thoothukudi city and frequent inspections were done by Oil companies to check the adulteration of fuels.
- Responding to the query of Member Secretary, TNPCB, the State level coordinator of oil companies has replied that smaller hotels and road side eateries may be brought in to net work of cleaner fuels by conducting awareness among the users and in this regard the oil

companies will take necessary survey about the road side Dhaba and eateries shops. The ED has also informed that the pipeline for the supply of natural gas from Ramanathapuram to SPIC Nagar was already under progress and the same may be extended to Thoothukudi and piped gas supply may be arranged.

- The Divisional Engineer, Highways has informed that the cleaning of the roads mechanical brooms are required and in this regard he has informed that necessary proposals was submitted for the procurement.
- The Divisional Engineer, Highways informed that the reduce traffic congestion in the Thoothukudi city the construction of grade separator is under progress and will be completed before December 2019.
- The Project Director, National Highways Authority of India, Thoothukudi has informed that the highways connecting Thoothukudi and Tirunelveli is proposed to be expanded to 6 lane and in this regard the project was approved and necessary contract has been awarded.
- The Deputy Director Department of Industries and Commerce has informed that for setting up of MSME Industries a sum of Rs.2.00 lakhs has been offered as incentive to the entrepreneurs and the District Industrial centre is providing cleaner technologies to the MSME Industries.
- The Deputy Director of Agricultural Department has informed that there is no Agricultural burning of bio - mass in the Thoothukudi District and all the Agricultural waste are utilized as animal feed.



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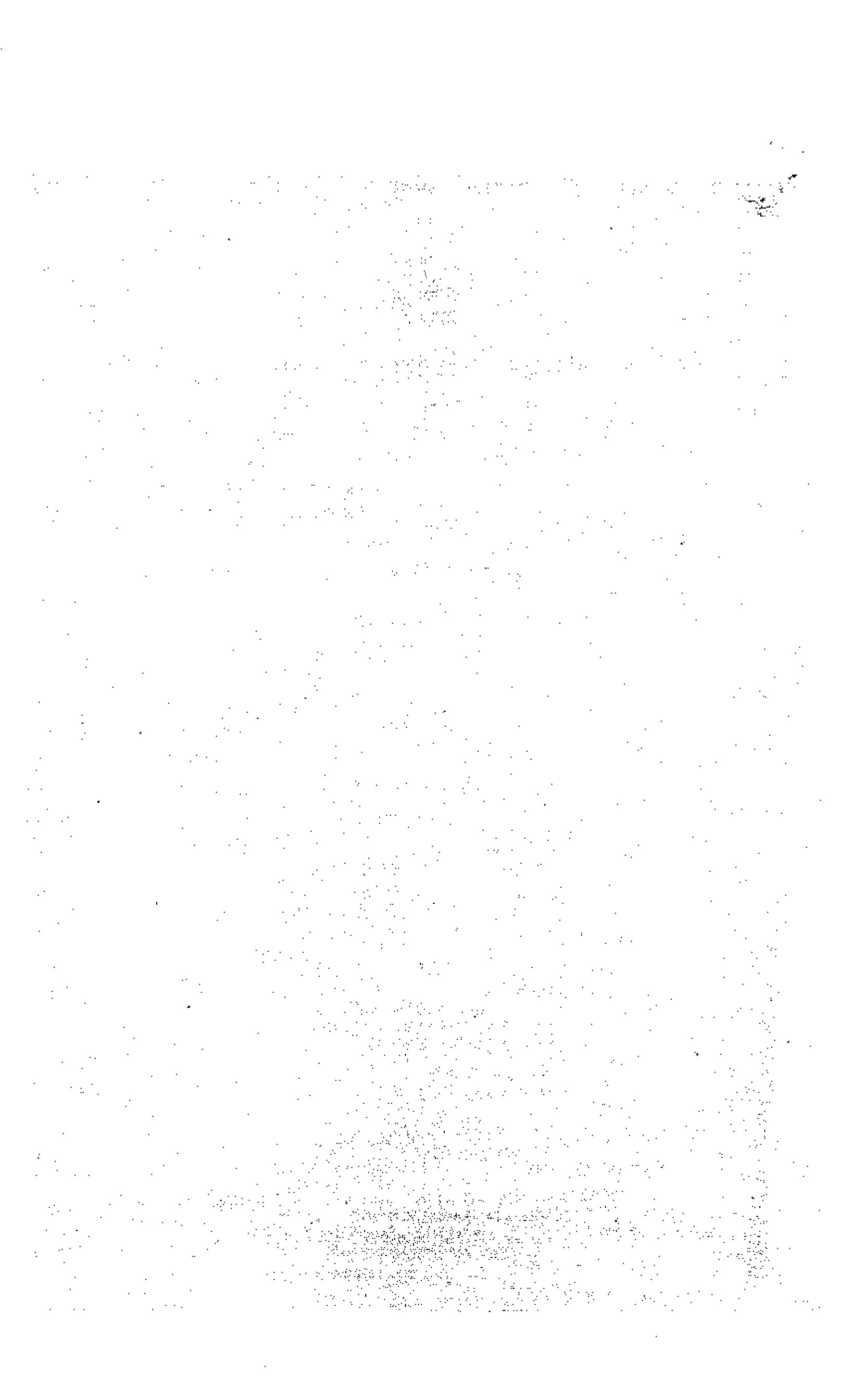
TAMIL NADU POLLUTION CONTROL BOARD

- The Deputy Commissioner of Civil Supplies and Consumer Protection department has informed that frequent inspection on the quality of fuels were made and necessary actions are taken.
- The Member Secretary, Tamil Nadu Pollution Control Board has expressed his concern about the non - presence of officials from stake holders departments namely Transport and Municipal Administration since lot of action points has to be implemented by the above two departments.
- The meeting ended with a vote of thanks by the Deputy Director (Labs) -I.

Sd/- Shambhu Kallollikar,
Chairman (FAC).

//Forwarded by Order//

V. Thiruganapathi
Deputy Director (Labs)





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MINUTES OF THE MEETING TO DISCUSS THE PROGRESS MADE IN THE IMPLEMENTATION OF ACTION PLAN FOR ABATEMENT OF POLLUTION FOR THOOTHUKUDI TOWN-NON-ATTAINMENT TOWN HELD ON 19.9.2019. AT 3.00 PM AT SECRETARIAT, CHENNAI-9

PRESENT:

Sl. No	Designation	Department
1	The Principal Secretary to Government.	Environment and Forest Department.
2	The Deputy Secretary to Government.	Environment and Forest Department.
3	Deputy Director(Labs)-I.	TNPC Board, Chennai
4	Deputy Director (Labs)-II.	TNPC Board, Chennai
5	District environmental Engineer	TNPC Board, Thoothukudi
6	Assistant Director(Lab)	TNPC Board, Chennai

The Principal Secretary to Government, Environment and Forest Department enquired about the non representation of members from other departments and the Deputy Secretary informed that the review was internal one.

The Deputy Director (Labs), TNPC Board made the power point presentation on progress made in the implementation of action plan for Thoothukudi town

The salient features of the presentations are as follows.

- Central Pollution Control Board has identified Thoothukudi as non Attainment city based on the annual average values of PM₁₀ exceeding the prescribed standards.
- The present air environment in the Thoothukudi city and the annual average values of the PM₁₀ values were presented.
- Present Activities to reduce Air Pollution level in Thoothukudi town was discussed.
- Implementation status of Short term action Plans was discussed.

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- Identification of new Non attainment city –Trichy by CPCB and preparation of action plan for Trichy city was discussed.

Based on the presentation the Principal Secretary to Government, Environment and Forest Department has stated the followings.

- The PM₁₀ values for all the three manually operated stations are found to be high above the annual average of PM₁₀ during the months of June- August- 2019 and the reasons may be explored for the high value for PM₁₀ in Thoothukudi city.
- The Activities of the Port trust in the handling of items are to be closely monitored to reduce pollution from non point sources.
- The Corporation of Thoothukudi may be issued directions for the removal of road dust in the city area to reduce air pollution.
- End to end carpeting of roads may be made mandatory to reduce road dust from the unpaved roads.
- A detailed Source Apportionment and Source inventory studies may be conducted for Thoothukudi City.
- The DEE, Thoothukudi was instructed to conduct meeting with Corporation Commissioner, Thoththukudi for the pavement of roads as per the instruction.
- Periodical Vehicular checks have to be done by Regional Transport officers;/ traffic police and imposing penalty for the vehicles plying without Pollution under Control Certificate (PUC) and over loading..
- The Funds sanctioned by the Government of India under National Clean Air Programmed (NCAP) has to be utilized by TNPCB for the purchase of Mechanical Sweepers, Water sprinkling system , CAAQM station etc to Thoothukudi Corporation.
- Additional funds requirements may be obtained from Thoothukudi Corporation and furnished to Board by District Environmental Engineer, Thoothukudi for further action.
- The District Collector may be requested for the release of additional funds for Thoothukudi corporation , TNPCB, Thoothukudi for abatement of pollution.

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- The technical Specifications of the Mechanical Sweeper and Water sprinklers for the abatement of dust pollution has to be obtained from Thoothukudi Corporation and furnished to TNPCB by DEE, TNPCB corporate office for procurement.
- Awareness program among the school children's on air Pollution effects maybe Conducted by Director of Environment like painting, slogan contest, rallies, drawing competition etc among school childrens. The funds required may be released from the funds sanctioned by MOEF&CC, Delhi under NCAP scheme.
- Port trust may be requested to get involved in the maintenance of roads leading to ports and periodical sweeping and water sprinkling under CSR activities.
- Tree plantation of one to two year old species suitable to the Thoothukudi area may be planted to increase the green cover in association with the cooperation of leading companies in the Thoothukudi town under various schemes.

With the thanks to the participants, the meeting came to an end.

(Sd)Shambhu Kallollikar
Chairman (FAC)

/ Forwarded by Order/

V. Thejaswini
26/9/17
Deputy Director (Labs)



Thematic Area: 7. 122 Non-attainment Cities

Thematic Area :3(VII)		Status of Non -attainment cities (Thoothukudi)		
Current Status (PM ₁₀ -133 µg/m ³)	Desirable level (<PM ₁₀ -60 µg/m ³)	Gap	Proposal for attending gap.	
As per the directions of the Hon'ble National Green Tribunal, Action plan for non attainment city-Thoothukudi was approved by CPCB on 16.5.2019. The short term action points up to November-2019 were completed and actions are being taken to implement the action plan with the coordination with concerned stake holders. The action plan for the reduction of PM ₁₀ for the newly declared Trichy city was prepared and submitted to CPCB after getting the approval from Air Quality Monitoring Committee	Reduction of PM ₁₀ in Thoothukudi city and Trichy city.	The current annual values of PM ₁₀ for the year ended March-2019 are considerably lower i.e., 89 microgram /cubicmeter when compared to the previous years but still it shows above the annual standard value of 60 microgram/cubic meter	The District administration of Thoothukudi is taking necessary steps in coordination with the concerned stake holder departments for the reduction in PM pollution. The Ministry of Environment, Forests and Climatic Change, Government of India has approved a sum of Rs 6.0 lakhs as grant-in-aid for the Thoothukudi city. The action plan for the non attainment city, Trichy will be implemented on receipt of the approval from Central Pollution Control Board, Delhi	

**MINUTES OF SECOND MEETING OF THE STEERING COMMITTEE OF
NATIONAL CLEAN AIR PROGRAMME**

The second meeting of Steering Committee (SC) of National Clean Air Programme (NCAP) was convened on 12th June, 2020 at 16:00 hours through video conferencing under the Chairmanship of Sh. R.P. Gupta, Secretary, MoEF&CC. The list of participants of the meeting is enclosed as **Annexure I**.

2. At the outset, the Chair welcomed all participants and thanked for joining through video conference (VC) in this challenging Covid situation.

3. Sh. A.K. Nautiyal, Jt. Secretary & Member convenor – SC made introductory presentation along with progress made on NCAP to update new incumbent members of the Committee.

Detailed physical and financial progress was requested to be provided by MS-CPCB in his capacity as Chairman, Implementation committee of NCAP.

4. The agenda items were deliberated as under:

4.1 Agenda (I): Confirmation of the minutes of 1st Steering Committee of NCAP

- i. *The committee confirmed the minutes of 1st meeting as there were no observations received from any one of the committee members.*

4.2 Agenda (II): Inclusion of 20 More cities under Non-Attainment category (NAC)

- i. The committee was informed that initially a list of 102 NAC was considered under NCAP based on the air quality data from 2011 to 2015. 20 new cities are now proposed for inclusion based on air quality data from 2014 to 2018. The list of the new cities is as below:

	Andra Pradesh (8)	Ananthpur, Chittoor, Eluru, Kadapa, Ongole, Rajahmundry, Srikakulam and Vizianagaram
Gujrat (1)		Vadodara
Maharashtra (1)		Thane
Odisha (2)		Kalinga Nagar
Tamil Nadu (1)		Trichy
Telangana (1)		Sangareddy
Uttarakhand (1)		Dehradun
West Bengal (6)		Asansol, Barrackpore, Durgapur, Haldia, Howrah & Raniganj

- ii. *The committee approved inclusion of these cities under NCAP program.*

4.3 Agenda (III): Revision in criteria for allocation of NCAP funds to synergise with XV-FC recommendations

- i. It was informed that the fund for implementation of city action plans has been released in FY 19-20 as per the approved following criteria:
- ii. 28 cities with million plus population & PM10>90µg/m³ Rs. 10 Cr
- iii. 20 cities (5 to 10 lakhs population) each Rs. 20 lakhs
- iv. 44 cities (<5 lakhs population) each Rs. 10 lakhs
- v. XV-FC has recommended budgetary support of Rs. 4400 Cr. for 42 million plus non-attainment cities (MPC) (Annexure II). There are 33 cities which are common with NCAP. Accordingly, it was proposed that such cities may be excluded for funding support from NCAP.
- vi. *The committee recognizing the recommendation of the XV-FC, approved to the proposal to limit the funding to cities which are not covered under XV-FC recommendations.*

(Action Monitoring/Implementation Committee)

4.4 Agenda (IV): Preparation of Air Quality Profile Maps for NAC based on scientifically accepted indicative grid based survey using sensor technology

It was informed that many of the NAC are not having adequate number of AQ Monitoring locations as per the guidelines of CPCB, and therefore devising any action plan is a challenge. Proposal to prepare Air Quality Profile of NAC based on "indicative survey" including PM2.5, PM10, (optional NO₂, SO₂, O₃, CO, and SO₂)* along with environmental parameters such as Temperature and Relative Humidity was presented with its technical details, operational mechanism and outcome benefits.

After detailed deliberations on the subject, it was decided that a committee under Chairman, CPCB having representation of Independent expert member of SC namely Prof. S.N. Tripathi, Director General TERI or his representative, one representative from SPCB, Chairman Member Implementation Committee (Member Secretary, CPCB), Director CP Division (MoEF&CC) may examine the efficacy of capturing data by means of satellite based imagery system and sensor based system. The Committee may also analyse the objective of the proposal, its cost effectiveness, acceptance of sensor based data and other relevant aspect with regard to the proposal including modus operandi, safeguard required in contract document to ensure Q/A and Q/C of purchase data, if agreed.

(Action: MoEF&CC/CPCB)

4.5 Agenda (V): Adopting October–September as Air Quality Management Calendar

- i. The proposal to define October – September as calendar year for all Air Quality Management (AQM) purposes were put forth highlighting the limitation of the present practice of January- December reporting period.
- ii. The comparison of annual average data having representation of all four season of India with NAAQS is more scientifically and statistically accepted. It will extend the scientifically sound baseline to ascertain the cause and preparation of action plan for corrective measures.
- iii. After discussions the committee decided to adopt the financial year instead of October– September. The committee also requested CPCB to normalise the (past) data and report it accordingly.

(Action: CPCB)

4.6 Agenda (VI): Status report on Co-operation initiatives by International Agencies (WB, UNEP, GIZ, SDC, UNDP etc.) for NCAP and other R&D projects

- i. The committee was appraised about the various proposal received by MoEF&CC from international agencies (UNEP, USAID, Bloomberg P, WB, GIZ, SDC, AFD organisation in support of NCAP program along with their city of interest, or where they have started preliminary work. It was also informed that some cities have attracted multiple agencies and there seems to be duplicity of work being proposed by these IA. It was informed that a committee has been constituted to assess the proposal, and evaluate the synergy of proposal with NCAP program. A clear mandate on work to be carried out or support by such organisation will be laid down with the approval of Chairman, Steering Committee.

(Action: MoEF&CC)

4.7 Agenda (VII): Status on Financial and Physical Progress of sanctioned work under NCAP

- i. Chairman, Implementation committee briefed the physical and financial progress made by each stakeholders. Action plan has been finalised for 102 NAC.
- ii. *Additional Secretary, MoEF&CC appreciated the progress made on development of action plan for NAC, but highlighted that the action plans should clearly identify targets and deliverables with timeframe. They should also have monitoring and associated reporting framework. CPCB was required to incorporate such modification in the Action plan of NAC cities.*
- iii. *The committee appreciating the efforts, emphasised that uniformity in monitoring and reporting mechanism shall be maintained. CPCB may submit the progress made in this regard to the monitoring committee at the earliest.*

(Action – CPCB)

- iv. *The committee opined that it is prudent to avoid huge capital investment on CAAQMS and decided that data purchase system may be adopted. Appropriate safeguard measures for data integrity may be developed for switching over to data /service purchase approach. All future CAAQMS may be endeavoured under data / service purchase method except in compelling situations.*

(Action – MoEF&CC & CPCB)

- v. *The committee opined that the cities which is yet to start the work on deployment of Emergency Response System and Public Grievance & Redressal System and may be pursued to expedite the process and complete it within next quarter, before onset of winter.*

(Action – Implementation Committee)

- vi. *The committee observed that the utility and efficacy of the mechanical sweeper may be scientifically assessed by a team in different working environment and further funding may be considered based on findings of the study. CPCB may undertake the study on the efficacy and use of mechanical sweeper as a measure for air pollution control/mitigation.*

(Action – CPCB)

- vii. The Committee was informed that work related to “Establishment of type testing, calibration and certification facility for Online Continuous Emission Monitoring System (OCEMS) and Continuous Ambient Air Quality Monitoring System (CAAQMS)” has been sanctioned to CSIR-NPL project under NCAP, for Rs. 54 Crores and Rs. 20.44 Crores has been released during FY 18-20. The work progress made so far is not satisfactory and execution of MoU between CSIR-NPL and UK-NPL is pending.

It was decided that the matter may be closely followed by CPCB so that the facility should be made operational at the earliest.

(Action: MoEF&CC/CPCB)

4.8 Agenda (VIII): Proposal for Fund allocation for FY 2020-21

- i. The status of fund allocated and released to cities under NCAP based on the criteria approved by steering committee in its 1st meeting was presented. Inadvertent mistake of not including two NACs namely, Visakhapatnam and Tuticorin in the list was also reported and Cuttack- Bhubaneswar as a single city on request of the State was also informed to the committee.
- ii. Further, fund allocations under NCAP based on FY 2019-20 budgetary allocations, including revised apportionment of fund from **Control of Pollution** scheme, was informed to the committee:

S. No.	Component	Rs.(Crores)
1	Implementation of City Action Plans	230
2	R&D, Studies and Projects	20
3	Preparation of Spatial Air Quality profile maps for non-attainment cities	37
4	Capacity building, Strengthening of CPCB and development of NCAP Portal	3
	Total	290

- iii. *The committee after examining the rationale for proposed fund allocations criteria suggested that the fund allocation should include the performance of each city on*

their committed activities as one of the criteria. Further, it was deliberated and decided that governing factors for fund allocation should be as follows:

- (a) Population of the city
 - (b) Area of the city
 - (c) Pollution level of the city (Severity of pollution as scale)
- iv. Based on above 3 criteria, fund allocation may be estimated for FY 2020-21. Weightage for performance may also be worked out for subsequent year
- v. Accordingly, it was decided that a revised rationale including adequate weightage to performance may be devised and accordingly, fund allocation may be proposed for consideration and approval of the Chairman. Performance assessment criteria may also be framed to maintained uniformity. The total funds as grant for city action plans shall however be maintained at Rs. 230 Cr during FY 2020-21.

(Action: Monitoring/Implementation Committee)

4.9 Agenda (IX): Ratification of interim decisions by the Chairman, Steering Committee

(i) The committee was informed about certain interim decisions made during the period (1st Steering committee till date) to ease working and facilitate implementation of work plans under NCAP, with due approval of Chairman. Details of such decisions and allocation of funds were presented to the committee for their consideration and ratification.

a. Constitution of Committee to review project progress, define terms of reference for cooperation with external agencies, project appraisals, fund management issues under NCAP.

b. Rs. 1.06 Crores disbursed to CPCB during FY18-19 under NCAP with Rs. 90 Lakhs for Grants for creation Manual Ambient Air Quality Monitoring Stations and Rs. 16 Lakhs for Grant-in-aid for Satellite-based Monitoring of ambient PM2.5 at national scale for air quality management (IIT- Delhi).

c. Release of fund to Visakhapatnam, AP - Rs.12 lakhs and Tuticorin, TN - Rs. 6 lakhs.

d. Release of fund (Rs. 44 L in FY 18-19 and Rs, 20 Cr in Fy 20-21) to CSIR-NPL for Establishment of type testing, calibration and certification facility for Online Continuous Emission Monitoring System (OCEMS) and Continuous Ambient Air Quality Monitoring System (CAAQMS)

e. Engagement of Research Associates and Consultants on Contractual Basis by CPCB for NCAP work to be posted at CPCB, MoEF&CC and SPCBs - Rs. 4.2 Lakhs (FY 2019-20)

(ii) The Committee after deliberation on the above issues concurred to the decisions taken by the Chairman.

4.10 Any suggestions/comments/vlews with permission of Chair

(i) Chairman requested members to put forth their suggestions/comments for improvement of the program outcomes. Suggestions from Dr. Ajay Mathur, DG-TERI, Dr. S. N Tripathi, MS-

UPPCB, MS-PPCB in respect of target based city action plan, SA and Emission inventory studies, Air shed based air quality management approach, review of NAQS with achievability in light of lockdown studies, and purchase of CAAQMS through GEMS portal was made.

Chairman, emphasized that NCAP needs clear cut articulation of targets, reporting format and standardized guidelines for all NAC for future reporting of physical and financial progress of cities and grant making. It was also recommended that all future grants under NCAP should be governed by city attributes and pollution potential with 25% weightage of the performance made by respective cities on their commitment towards the early allocation of fund. The city action plans should involve local regulatory bodies for effective implementation and enforcement of pollution control regulatory provisions. Each city should collaborate with Institute of reputes in this program as knowledge partner and also may be for third party assessment of performances or other technical assessment.

- ii. **Sh. V.N. Kale, AGM, DACFW, MoA** informed the Committee that Rs. 600 Cr has been earmarked for in-situ management of crop residue burning in the state of UP, Haryana and Punjab which includes distribution of farming equipment based on revised guidelines. The action plan is awaited from States as per the revised guidelines and funds will be allocated as the action plans are received from States.

The Committee took note of above suggestions.

Meeting ended with a vote of thanks to the Chair.

LIST OF PARTICIPANTS

1. Shri. R.P. Gupta Secretary (EF&CC) – In chair
2. Shri. Ravi S Prasad, Addl.Secretary, MoEF&CC
3. Shri. Shiv Das Meena, Chairman CPCB, Chairman CPCB
4. Shri. Arvind Kumar Nuatiyal, Jt. Secy, MoEF&CC – Member Secretary, SC
5. Dr. Sandeep Saxena, IAS, Additional Chief Secretary, E&F, Govt of TN.
6. Shri. Ravendiran. E. IAS., Member Secretary, MPCB.
7. Shri. Vivek Kumar, IAS, Principal Secretary, WB.
8. Shri. S P Subudhi, IFS, MS, UKPCB.
9. Shri Debidutta Biswal, IFS, Spl. Secy. F&E Dept. Member Secy, OSPCCB.
10. Shri. Thiru. A.V. Venkatachalam, IFS, Chairman, TNPCB.
11. Shri. Niraj Singhal, IFS, CEO, WB.
12. Dr. Ajay Mathur, Director General, TERI (Email dgi@teri.res.in)
13. Dr. S. N. Tripathi, Professor, Dept of Civil Engineering, IIT Kanpur
14. Dr. Prashant Gragava, Member Secretary, CPCB
15. Dr. M. S. Satyanarayana Rao, JCES, TSPCB,
16. Dr. D. Prasad, ES Head air section, TSPCB
17. Shri. A. Ramchand, Chief Environmental Engineer, APPCB
18. Shri. Krishna Murthy, APPCB.
19. Dr. B V Prasad, Junior Scientific Officer, APPCB
20. Ms. G. Neelima, Consultant, APPCB
21. Shri. P K Gupta, Additional Director, CPCB
22. Ms. Sakshi Batra, Senior Scientific Assistant CPCB
23. Shri. D. M. Thaker, Environment Engineer, GPCB
24. Shri. Thiru. R Vijayabaskaran, Member Secretary, TNPCB
25. Dr S. Selvan, Chief Environmental Engineer, TNPCB
26. Shri. Thiru. V. Thyagarajan, Deputy Director (Labs), TNPCB
27. Ms. Rema. T, Consultant, TNPCB
28. Dr. D. N. Pandey, Secretary, Dept of Environment, Govt of Rajasthan, Jaipur
29. Dr. Vijai Singhal, Member Secretary, Rajasthan SPCB, Jaipur
30. Dr. N R Sahoo, Chief Environmental Engineer, OSPCCB
31. Shri. Ashish Tiwari, Special Secretary, Govt of UP
32. Shri P. K. Trivedi, Chief Engineer. MPPCB, Bhopal
33. Shri. G. Ambulkar, Chief Chemist, MPPCB, Bhopal.
34. Shri. E. R. Krunesh Garg, Member Secretary, PPCB, Patiala
35. Dr. V. M. Motghare, Joint Director, MPCB, Mumbai.
36. Dr. Ankur Kansal, Environment. Eng., UKPCB
37. Dr. Dipankar Saha, WBPCB.
38. Ms. Dipanjana Moulik, DoE, WB
39. Shri. T C Nautiyal, CPCC, Chandigarh
40. Shri. Prof Sharad Gokhale, Guwahati
41. Shri. Kamaljeet Singh, Adl Secretary, DoEF&CC Govt of Bihar
42. Sh. Sundeep, Scientist F, MoEF&CC
43. Dr. Sudheer Chintalapati, Scientist E, MoEF&CC
44. Dr. Priti Sigh, Scientist C, MoEF&CC.
45. Ms. Neha, Consultant, MoEF&CC
46. Ms. Monica Chakaravarthy, Consultant, MoEF&CC.

Annexure II

**Million Plus Cities allocated grants for clean air for 2020-21
(as per 15th Finance Commission Report for 2020-21)**

S. No.	State	City	Finance Commission Grant allocated for 2020-21 (in Rs. Crore)
1	Andhra Pradesh	Vijayawada	62
2		Visakhapatnam	73
3	Bihar	Patna	204
4	Chhattisgarh	Durg Bhilai Nagar	52
5		Raipur	55
6	Gujarat	Ahmadabad	182
7		Rajkot	40
8		Surat	131
9		Vadodara	52
10	Haryana	Faridabad	48
11	Jharkhand	Dhanbad	52
12		Jamshedpur	58
13		Ranchi	49
14	Karnataka	Bruhat Bangalore	279
15	Madhya Pradesh	Bhopal	88
16		Gwalior	51
17		Indore	101
18		Jabalpur	59
19	Maharashtra	Aurangabad	32
20		Greater Mumbai	488
21		Nagpur	66
22		Nashik	41
23		Pune	134
24		Vasai-Virar	32
25	Punjab	Amritsar	38
26		Ludhiana	52
27	Rajasthan	Jodhpur	62
28		Jaipur	165
29		Kota	54
30	Tamil Nadu	Chennai	181
31		Madurai	31
32		Tiruchirappalli	21
33	Telangana	Hyderabad	234
34	Uttar Pradesh	Agra	90
35		Allahabad	62
36		Ghaziabad	121
37		Kanpur	148
38		Lucknow	148
39		Meerut	72

40		Varanasi	73
41	West Bengal	Asansol	34
42		Kolkata	385
		Total	4400



157

By E-Mail/
By Special Messenger



Environment & Forest
Department, Secretariat
Chennai - 600 009.

Letter No.17417/EC.2/2017- 26, Dated: 02.01.2020

From
Thiru K.Shanmugam, IAS.,
Chief Secretary to Government,

To
The Chairman,
Central Pollution Control Board,
Ministry of Environment, Forests and Climate Change,
Government of India,
Parivesh Bhawan, East Arjun Nagar,
New Delhi - 110 032 (w.e).

Sir,

Sub: Environment - Ambient Air Quality Monitoring -
Action plan for the non-attainment city Trichy -
Action plan sent - Regarding.

- Ref:
1. G.O.(Rt) No.20, Environment and Forests (EC.2) Department, dated 10.01.2019.
 2. From the Member Secretary, Central Pollution Control Board, New Delhi Letter No.AQM/AP/2019-20, dated 03.09.2019 and 14.10.2019.
 3. From the Chairman, Tamil Nadu Pollution Control Board, Chennai-32 Letter No.TNPCB/DD(L)/01544/2019, dated 26.12.2019.

=====

With reference to your letter's second cited, I submit the Action Plan for the non-attainment city Trichy as per the prescribed format, incorporating the key components. Further, I am to state that the said action plan has been duly approved by the Air Quality Monitoring Committee constituted vide reference 1st cited.

Yours faithfully,

[Signature]
21/1/2020

for Chief Secretary to Government
[Stamp]

Copy to :-
The Chairman,
Tamil Nadu Pollution Control Board,
Guindy, Chennai -32 (for necessary action)

The Private Secretary to Chief Secretary to Government
Secretariat, Chennai-9.

[Stamp]
03 JAN 2020
Central Pollution Control Board



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST

AQM/AP/2019-20/
Additional Chief
Principal/Secretary, Environment
Govt. of Tamilnadu
Environment and Forests Department
Secretariat, Chennai, Tamil Nadu - 600009

26/06/2020

Sub.: Directions under Section 31A of The Air (Prevention and Control of Pollution) Act, 1981 regarding preparation of action plans for non-attainment cities as per Hon'ble NGT order dated 08-10-2018-reg.

WHEREAS, under Section 16 (2) (b) (d) (g) and (j) of The Air (Prevention and Control of Pollution) Act, 1981, mandates Central Pollution Control Board (hereinafter referred as CPCB) to execute nation-wide programme, provide technical assistance and guidance to the State Boards for prevention, control or abatement of air pollution; collect, compile and publish technical and statistical data relating to air pollution control and abatement of air pollution and perform such other functions as may be prescribed;

WHEREAS, air pollution particularly PM₁₀ and PM_{2.5} has emerged as a major health concern in most of the cities & towns, with air quality reaching to alarming levels;

WHEREAS, based on the data for the period 2011-2015 and WHO report 2014/2018, 102 cities failed to meet the prescribed standards are identified as non-attainment cities;

WHEREAS, seven regional workshops were organized to sensitize SPCBs and Stakeholders to develop city specific action plan for control of air pollution in these non-attainment cities;

WHEREAS, in pursuant to Hon'ble National Green Tribunal order dated 08-10-2018, all the States and Union Territories with non-attainment cities were required to constitute Air Quality Monitoring Committee (AQMC), and AQMCs to prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans;

WHEREAS, as per order of Hon'ble National Green Tribunal, a three member committee shall examine the Action Plans and on the recommendations of the said Committee, the Chairman, CPCB shall approve the same;

Contd....

WHEREAS, 20 additional non-attainment cities has been identified based on data for the period 2014-2018;

WHEREAS, Hon'ble National Green Tribunal order dated 06-08-2019, directed concerned SPCBs to prepare city action plans for 20 newly added Non-attainment cities and submit to CPCB within two months;

WHEREAS, city action plan for Tuticorin city of Tamilnadu State was already approved for implementation on 16-05-2019;

WHEREAS, the city action plan for one newly added non-attainment city of Tamilnadu was submitted to CPCB on 02-01-2020;

WHEREAS, the three member committee examined the city plan of Trichy on March 04, 2020 and recommendations of committee are placed at Annexure-I and Annexure-II;

WHEREAS, in view of recommendations of the three member committee, Competent Authority has not approved the city action plan for aforesaid city in state of Tamilnadu;

Now, therefore, in exercise of powers under Section 31 A of The Air (Prevention and Control of Pollution) Act, 1981, you are directed to submit revised city action plan for Trichy keeping in view recommendation made as per Annexure-I including financial layout at the earliest;

Receipt of this direction shall be acknowledged immediately and action taken shall be communicated to CPCB within 07 days.


(Shiv Das Meena)
Chairman



Annexure - I

- State: Tamilnadu
- City: Trichy
- Plan received on date: 02-01-2020

Key Component	Observations	Remarks
Air Quality Monitoring Network	The plan is not properly prepared. It is generic in nature and lacks specificity & proposed actions.	Plan needs to be re-done and submitted as per the format addressing key components.
Source Identification		
Source Apportionment (SA) and Emission Inventory (EI)		
Action Points		
Long-term Strategy		
Timeframe		
Executing Agencies		
Public Awareness and Complaint Redressal Mechanism		
Budget Support		
Overall Recommendation	Not recommended. Plan needs to be re-done and submitted as per the format addressing key components (See Remarks).	

ANNEXURE II

General observations made by three member committee for further improvements in the plans:

1. Emission Inventory , Source Apportionment and Carrying Capacity Assessment: Vehicular Pollution, Industrial Emissions, Population Density, Construction Activities

The AQMCs should duly address the above issues so that the cities remain air quality compliant in future and some activities, if required, are restricted in future planning. It is expected the knowledge from EI, SA and carrying capacity assessment will upgrade the action plans.

2. Interim Emission Reduction Targets

The plans should include auditable and verifiable interim emission reduction targets. This will ensure continuous and timely implementation of actions.

3. Challenges in Implementation: Role of Central Agencies:

Some actions proposed in the plans (e.g. supply of CNG or PNG) will require coordination and commitment from Central agencies. It is desirable that such actions are discussed with concerned agencies for effective implementation.

4. Consideration to Graded Response Action Plan (GRAP)

The GRAP is an important contingency plan in NCR. The SPCBs may give due consideration to the GRAP and develop a suitable plan relevant to the emissions in the city and likelihood of their impact on air quality.

5. District Level Monitoring Committee

Besides AQMC, a monitoring committee headed by the Municipal Commissioner or District Magistrate comprising senior officers from concerned departments may be considered to review the progress and ensure smooth implementation of the plan.



TAMILNADU POLLUTION CONTROL BOARD



NOTIFICATION No.TNPCB/DD(L)/02151/2019 dated 19-10-2020

ORDER

Sub: TNPCB- Retrofitting of emission control devices/equipment in DG Sets with capacity of 125 KVA and above in Tamil Nadu – Extension of time limit – reg.

Ref: Notification No. TNPCB/Labs/DD(L)/02151/2019 dated 10-06-2020 & even dated 08-10-2020

The Hon'ble NGT vide order O.A.No.681 dated 06-08-2019 has observed that "the timeline to reduce the air pollution by 30% needs to be reduced and the target of reduction needs to be increased, having regard to adverse effect on public health and in view of constitutional mandate of fundamental right to breathe clean air. It further states that the air pollution caused by DG sets needs to be a part of the action plans, which may, if necessary, require retrofitting of Emission Control Devices/Equipment on generators already in use".

There is a proposal for National Level target of 30% reduction of PM₁₀ and PM_{2.5} concentration in the ambient air under the National Clean Air Programme (NCAP).

In this regard, TNPC Board has issued a Notification regarding Retrofitting of emission control devices/equipment in DG Sets with capacity of 125 KVA and above on 10-06-2020 & issued another Notification on 08-10-2020 for extension of time limit.

In partial modification of the above order and considering the requests made by the various industries and other organizations due to the following reasons

1. COVID-19 PANDEMIC
2. Non availability suppliers of CPCB Approved agencies &
3. Financial Constraints,

the date of compliance for retrofitting of emission control devices in DG sets with capacity of 125 KVA and above to all the industries and other establishments operating DG sets, within the jurisdiction of the state of Tamil Nadu, is further extended till **31-03-2021**.

(Sd/-)A.V.VENKATACHALAM, I.F.S.
CHAIRMAN,
TAMIL NADU POLLUTION CONTROL BOARD.

//Forwarded By Order//

R. Shanmugasundaram
DEPUTY DIRECTOR (Labs)

Assessment XVI
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TAMILNADU POLLUTION CONTROL BOARD



From Thiru A.V. Venkatachalam, I.F.S., Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.	To The Additional Chief Secretary to Government, Environment and Forests Department, Secretariat, Chennai - 600 009.
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Lr.No.TNPCB/CAC/F.027207/2020 Dated: 15.06.2020.

Sir,

Sub: TNPCB - Upgradation of laboratories to achieve Real Time Air Pollution forecasting in Tamil Nadu - Permission to enter into a Memorandum of Understanding (MoU) for preparation of Detailed Project Report (DPR) - Additional details furnished - Reg.

Ref: 1. T.O. Letter No.TNPCB/ CAC/F.027207/ 2019/
dt.05.01.2020.
2. Govt. Lr.No.285/EC-2/2020-1/dated: 11.02.2020 and
28.05.2020.

I invite your kind attention to the reference first cited, wherein TNPCB has requested to the Government, Environment & Forests Department to issue necessary Government orders by permitting TNPCB to enter into a MoU with M/s. XD Corporation SA, Switzerland for the preparation of DPR at a cost of Rs.9,90,000/- (Rupees Nine Lakh and Ninety Thousand only) for Real Time Air Pollution forecasting in Tamil Nadu. The Government vide letter 2nd cited has requested certain additional details. In this regard, the following details are furnished.

1. M/s. XD Corporation SA is one of the technical experts in the air pollution modeling and their systems are in operation in Europe and USA. The air quality forecasting is done by Dynamic Air Quality Control Solution (DACS) software model which is patented and award winning Active-neural objects Artificial Intelligence (AI) software and high -performance computing the deliver the most comprehensive and reliable air quality control system ever built. The DACS software integrated the whole suite of models and modular related to urban air pollution modeling and policy financial and health impact assessment into one seamless frame work. This includes emissions, urban meteorology, urban air quality and integrated assessment models.

The system of real time air pollution forecasting by M/s. XD Corporation SA, Lausanne, Switzerland is patented AI software and IDs are unique. As per rule (18) of the TN Water (P&CP) Rules, 1983, the Board may engage a

consultancy provided that in cases where the cost of consultancy exceeds rupees five thousand, the Board shall report the matter of such consultancy to the Government. Accordingly, the Board has engaged M/s. XD Corporation SA as consultancy and intimated the same to the Government.

Further, during the 190th CPCB Board meeting held through Video Conference on 9.06.2020, the Member Secretary, CPCB has informed that engaging a consultancy service of a reputed organization who is expert in the field and particularly carried out utilizing the Grants-in-Aide-Scheme, need not be insisted to come through Tender Act, since they are expert in that domain and the project cost is to be met through the grant issued by the CPCB. In this case, the Board has received grant of Rs. 4,16,67,357/- from CPCB vide letter No. PCP/CoP/AAoP/2019-20, dated 25.11.2020 under the head of 'Assistance for Abatement of Pollution'. From this fund, the amount of Rs. 9.90 lakh will only be paid to M/s. XD Corporation SA to prepare a DPR for Real Time Air Pollution forecasting in Tamil Nadu. Hence engaging M/s. XD Corporation with total project cost of less than Rs. 10 lakh shall not come under the ambit of the Transparency in Tender Act

(2). The above proposal was placed in the 280th Board meeting held on 22.01.2020. A copy of Board agenda, resolution passed and the B.P Ms.No.12, dated 12.02.2020 issued in this regard are enclosed.

(3). A copy of the letter No. PCP/CoP/AAoP/2019-20, dated 25.11.2020 received from Central Pollution Control Board regarding the grant released for the financial year 2019-2020 is enclosed herewith.

The Board vide letter dated 05.03.2020 have issued in Principle acceptance letter to M/s. XD Corporation, Switzerland wherein it was informed them that the fund for the above work will be released only after getting the approval from the Government following usual procedure. (Copy enclosed).

In view of the above, it is requested the Government may issue necessary orders to the TNPCB to enter into MoU with M/s XD Corporation SA, Switzerland at the earliest.

Encl: 1. Board agenda, resolution & B.P.

2. CPCB and TNPCB letters.

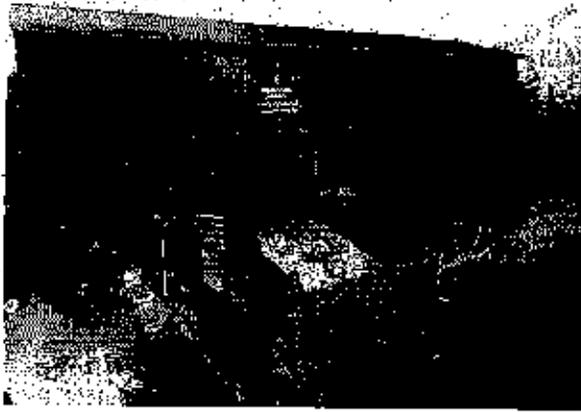
Sd/A.V. Venkatachalam
Chairman

//Forwarded by Order//

V. Thirupathi
Deputy Director (Labs)

Status of Non Attainment City

S. No.	State	Non - attainment City	Status of Air Quality Cell (SPCB & Municipal Corporation)	Status of Public Grievance Redressal Portal (GGRP)	Status of Emergency Response Plan	Status of Air Quality Monitoring Network	Status of Improvement of Road Pavement (% of area paved in FY 2019-2020)	Status of Mechanical sweeper procurement	Status of waste management facility/ % of waste offtake in FY 2019-2020	Status of no. of industries shifted clean fuel (PNG/CNG)	Status of brick kilns shifted to zig zag if any	Status of greening(% increase in green cover in FY2019-20)	Status of Increase in Non Motorised Transport/ Electric vehicles in FY2019-20	Best Practices and Success Stories to Improve Air Quality
1	Tamil Nadu	Thoothukudi	Air quality cell is a part of Laboratory division and District Environmental Engineer office of SPCB.	1. Chief Minister Cell- Tamil Nadu App -Nil Portal - http://cmcell.in.gov.in/ Phone Number : 044 - 2567 1764 E-Mail : cmcell@tn.gov.in 2. Amma Cell App-Amma Call Centre mobile app Portal: http://www.ammaacellcentre.tn.gov.in/ Toll free number -1100.	ERS plan of Thoothukudi is prepared similar to that of Delhi and submitted to CPCB along with action Plan	CAAQM-1 No. Manual Ambient Air quality monitoring station-3 Nos	Since financial sanction under NCAP programme was not released, additional mechanical sweepers are not procured and Municipal Corporation of Thoothukudi is having one Mechanical sweeper for the road cleaning purpose	At present in Thoothukudi city, there is no C&D waste management facility and it is under proposal stage.	The usage of cleaner fuel such as PNG/CNG in industries are under proposal stage and the oil companies has proposed to introduce the clean fuel policy. Some of the industries outside the Thoothukudi city has already changed their the fuels to Natural gas and pipeline has been proposed to extent to the industrial clusters to reduce the usage of fossil	There are no significant number of brick kilns in Thoothukudi city and they are scattered outskirts of city	Planted 2500 tree sapling	The Govt of Tamil Nadu has taken decision to introduce electric vehicles for the transport sector and same is under process	1. Strengthening of the Ambient Air Quality Monitoring Network - 25. CAAQMS and One Mobile CAAQMS procurement under progress. 2. TNPCB has issued notification on Retrofitting of Emission control devices/ Equipments in DG sets with capacity of 125KVA and above in the state of Tamil Nadu.	



Development of green cover in Non attainment City - Thoothukudi





**STANDING COMMITTEE ON
PETROLEUM & NATURAL GAS
(2014-15)**

SIXTEENTH LOK SABHA

MINISTRY OF PETROLEUM & NATURAL GAS

NATIONAL AUTO FUEL POLICY

FIFTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI**

May, 2015/ Vaisakha, 1937 (Saka)

Recommendations of Auto Fuel Policy, 2003

- Road map for fuel standards/emission norms for 4/more wheeled new vehicles.
- Bharat Stage-II fuel/emission norms from 1st April 2005 was envisaged for the entire country.
- Euro III equivalent fuel/emission norms from 1st April 2010 was envisaged for the entire country.
- Euro III equivalent fuel/emission norms for all private vehicles, city public service vehicles and city commercial vehicles from 1st April 2005 was envisaged in 11 major cities – Delhi/NCR, Mumbai, Kolkata, Chennai, Bangalore, Hyderabad, Ahmedabad, Pune, Surat, Kanpur and Agra.
- Euro IV equivalent fuel/emission norms for all private vehicles, city public service vehicles and city commercial vehicles from 1st April 2010 was envisaged in 11 major cities – Delhi/NCR, Mumbai, Kolkata, Chennai, Bangalore, Hyderabad, Ahmedabad, Pune, Surat, Kanpur and Agra.
- Road map for emission norms for new 2 and 3 wheelers.
- Bharat Stage-II emission norms from 1st April 2005 was envisaged for the entire country.
- Euro III equivalent emission norms preferably from 1st April 2008 but not later than 1st April 2010 in any case was envisaged for the entire country.
- Use of CNG/LPG in cities that are affected by higher vehicular population.
- Comprehensive programme for encouraging zero emission vehicles to accelerate development of alternative fuel vehicles (battery powered, hydrogen and fuel cell).
- Technologies for producing ethanol/bio-fuels from renewable energy sources and vehicles to utilise these bio fuels.
- Replacement of the existing PUC system to a more reliable computerised system.
- Inspection & Maintenance (I&M) system in 11 major cities and further extension throughout the country.
- On-Board Diagnostics (OBD) system for new vehicles in lieu of I&M system.
- Performance checking of catalytic converters and conversion kits.
- Promoting public transport to improve urban road traffic.
- Linking of vehicle insurance with Inspection and Certification.

- Public policy: Fuel prices, taxes, standards and regulatory regime in the context of broader energy policy.
- Fuel standards and roadmap for BS V & BS VI to 2025.

Status and Progress of Implementation of Auto Fuel Policy, 2003

1.5 The Committee observe that it has been more than a decade since Auto Fuel Policy was formulated in 2003. And, there have been numerous changes in technological and automobile industry since the roadmap was drawn by the policy for the up-gradation of fuel quality and vehicular performance.

1.6 In view of the above, when asked to explain the success of Auto Fuel Policy of 2003 in achieving its desired objectives since its inception, the Ministry has submitted the following information:

"The Expert Committee under the Chairmanship of Dr.R.A.Mashelkar was constituted by MOP&NG to recommend an Auto Fuel Policy for the country including major cities; to devise a road map for its implementation; to recommend suitable auto fuels and their specifications considering the availability and logistics of fuel supplies, the processing economics of automotive fuels, and the possibilities of multi-fuel use in different categories of vehicles; to recommend attributes of automobile technologies; fiscal measures for ensuring minimisation of social cost of meeting a given level of environmental quality and institutional mechanisms for certification of vehicles and fuels, as also the monitoring and enforcement measures.

While several of the recommendations of the Auto Fuel Policy (2003) have been implemented, some have not and some are in the process of being implemented. As far as fuel quality is concerned, Coverage achieved is greater than recommended.

In line with the Auto Fuel Policy (2003), starting from 2005, fuel conforming to Bharat Stage-III norms was introduced in 13 major cities, while Bharat Stage-II fuel was made available elsewhere in the country. From April 2010, Bharat Stage-IV petrol and diesel (50 ppm sulphur) was implemented in 13 major cities and Bharat Stage-III petrol (150 ppm sulphur) and diesel (350 ppm sulphur) was made available in rest of the country from September 2010.

Further to the implementation of Bharat Stage-IV fuels in 13 major cities from April 2010, expansion of Bharat Stage-IV fuels to 50 additional cities by 2015 has been taken up by MOP&NG. Out of these additional 50 cities, Bharat Stage-IV fuel has already been expanded to 26 cities.

emission norms in the entire country by 1st April 2017 and introduction of Bharat Stage-V fuel/ emission norms across the country by 1st April 2020 and BS-VI norms by 1st April 2024. The roadmap proposed for fuel quality implementation is as under:

Bharat Stage-IV petrol and diesel (50 ppm sulphur):

1 April 2015: The whole of Northern India covering J&K, Punjab, Haryana, Himachal Pradesh, Uttarakhand, Delhi and parts of Rajasthan and Western UP

1 April 2016: All of Goa, Kerala, Karnataka, Telangana (formerly part of Andhra Pradesh), Odisha, and Union Territories of Daman & Diu, Dadra-Nagar-Haveli and Andaman & Nicobar. Parts of Maharashtra and Gujarat besides corridor spanning the highway through Gujarat and Rajasthan linking Northern India to the ports on the West Coast will also be covered.

1 April 2017: Rest of the country.

Bharat Stage-V petrol and diesel (10 ppm sulphur):

1 April 2019: The whole of Northern India covering J&K, Punjab, Haryana, Himachal Pradesh, Uttarakhand, Delhi, Rajasthan, Gujarat and Western UP

1 April 2020: The rest of the country.

Bharat Stage-VI Emission Norms (10 ppm sulphur):

1 April 2024: The entire country, as there is no change in fuel quality from Bharat Stage-V to Bharat Stage-VI

Emission Norms:

A road map for vehicular emission norms for new vehicles has also been recommended as follows:

Sl. No.	Vehicle Type	Bharat Stage-IV	Bharat Stage-V
1.	2-wheelers	1 st April 2016	1 st April 2020 for new models and for continuing models within one year thereafter.
2.	3-wheelers	1 st April 2016	-do-
3.	4-wheelers	The emission norms for all classes of four wheelers will	-do-

TAMILNADU POLLUTION CONTROL BOARD



Am (CP)

Abstract

TNPCC-LABORATORIES-THE PROPOSAL FOR THE ESTABLISHMENT OF EACH THREE NEW AMBIENT AIR QUALITY MONITORING STATIONS IN EIGHT DISTRICTS (TOTALLY 24 NOS) TO IDENTIFY THE VULNERABLE AIR POLLUTION POINTS AND FOR MONITORING THE POLLUTION LEVELS IN TAMIL NADU AT A COST OF RS. 1.40 CRORES- ORDERS ISSUED.

372
8/18/19

B.P.M.S. NO.25

DATED: 05.08.2019

BOARD RESOLUTION NO.278-3-11, DATED.30.07.2019

ORDER:

The urban air quality of Tamil Nadu has deteriorated over a period of time due to the Air Pollution caused by the large number of vehicle, emissions from the point sources etc. To ensure the quality of air as well as to protect the public health in urban areas, the air quality monitoring is essential in order to assess the compliances of air quality as well as to take mitigation measures and also to help the decision makers to make future policies.

At present Tamil Nadu Pollution Control Board is monitoring the urban air quality of the state by establishing 28 manually operated Ambient Air Quality stations under National Air Monitoring Programme (NAMP) covering residential commercial/Traffic intersection and industrial areas in 8 cities in Tamil Nadu namely, Chennai, Coimbatore, Cuddalore, Mettur, Madurai, Salem, Trichy and Thoothukudi.

In order to strengthen the Tamil Nadu Pollution Control Board in the monitoring of the air pollution levels at all the period in the State of Tamil Nadu it has been proposed to identify the vulnerable air pollution points in the districts which are not covered under National Air Monitoring Programme (NWMP) and Continuous Ambient Air quality Monitoring Stations (CAAQMS).

At present out of the 32 districts in the state of Tamil Nadu 24 districts in the state are covered under NAMP and CAAQM Programme. The remaining eight Districts namely Dharmapuri, Nagarkoil, Perambalur, Sivagangai, Thiruvavur, Theni, Villupuram and Thiruvannamalai are not covered under air monitoring programme till date. Hence to bring all the 32 Districts under Air Quality Monitoring Net Work it has been proposed to establish three numbers of manually operated Ambient Air Quality Monitoring Stations at each of the remaining eight Districts.

Further during the Budget session for the year 2019 - 2020 the Hon'ble Minister for Environment made an announcement at the House of Tamil Nadu Legislative Assembly the establishment of each three numbers of Air Quality Monitoring Station in the above Eight Districts at a total cost of Rs.1.40 crores. To monitor the quality of Air in their District and also to cover the monitoring network covering the entire State.

These monitoring stations will function for 24 hours on alternate days and a total of 104 measurements data are collected in a year. The above stations shall consist of instruments/equipments to measure pollutants such as Sulphur dioxide, (SO₂), Nitrogen dioxide (NO₂), Particulate Matter (PM₁₀) and Particulate Matter (PM_{2.5}).

The samples collected will be analysed by Tamil Nadu Pollution Control Board, Laboratories at Hosur, Tirunelveli, Trichy, Madurai, Dindigul, Cuddalore and Vellore the data collected will be useful to assess the air quality in the districts which will be useful in deciding further growth of industries and to control pollution level in the districts.

The following are the budget estimate for the establishment of three new ambient air quality monitoring stations in eight districts (totally 24 no's).

A. Non – Recurring Expenditure

Sl.No.	Name of the items	Quantity	Unit cost in Rs. Lakhs (Approximate)	Total cost in Rs. Lakhs (Approximate)
1.	PM ₁₀ samplers	24	1.8	43.2
2.	PM _{2.5} samplers	24	1.8	43.2
3.	Refrigerator	7	0.26	1.82
4.	Ice box and other sampling containers	12	0.02	0.24
5.	Furniture and others	7	0.26	1.82
Total				90.28

B. Recurring Expenditure

Sl.No.	Description of Expenditure	Amount in Rs. In lakhs (per annum) (Approximate)
1.	Engagement of technical staff for NAMP Stations (Rs.11,000x24x12)	31.68
2.	Rent and Electricity Charges (Rs.5,000x3x8x12)	14.40
3.	Fuel and other vehicle expenses (Rs.5,000x6x12)	3.60
Total		49.68

C. Total Expenditure

Sl.No.	Description of Expenditure	Amount in Rs. In lakhs (per annum) (Approximate)
1.	Non – Recurring Expenditure	90.28
2.	Recurring Expenditure	49.68
Grand total		139.96 or say 140.0 lakhs

Thus, the total expenditure for the establishment of three new ambient air quality monitoring stations in eight districts (totally 24 numbers) to identify the vulnerable air pollution points and for monitoring the pollution levels in Tamil Nadu works out to Rs. 1.40 crores the expenditure will be met from the Board Fund.

The above proposal was placed before the Board at its meeting held on 22.07.2019 for approval. The Board after detailed examination, vide Board Resolution

TAMILNADU POLLUTION CONTROL BOARD



No. 278-3-11 dated 30.07.2019, has resolved to approve the above proposal for the Establishment of each three new Ambient Air Quality Monitoring stations in eight districts (totally 24 nos) to identify the vulnerable Air Pollution points and for monitoring the pollution levels in Tamil Nadu at a cost of Rs. 1.40 crores by following the Tamil Nadu Transparency in Tender Act 1988 and its rules 2000.

Lalitha Kumaran
for Member Secretary 6/8/19

[Signature]
6/8/19

✓ To

The Deputy Director (Labs)
TNPC Board, Corporate Office,
Chennai - 32.

Copy to

- 1) The Financial Advisor,
Corporate Office, Chennai-32.
- 2) The Assistant Director (Labs),
AEL, Chennai - 32.
- 3) Board Meeting Section,
Corporate Office, Chennai-32.
- 4) File- copy.





TAMILNADU POLLUTION CONTROL BOARD

ABSTRACT

INPC Board - ESTABLISHMENT OF TWENTY FIVE STATIONARY REAL TIME CONTINUOUS AMBIENT AIR QUALITY MONITORING STATIONS (CAAQMS) IN TAMIL NADU AT A TOTAL ESTIMATED COST OF RS.45 CRORES - ORDERS ISSUED.

B.P.M.S No.45

Dated 12-2015

Read

Board Resolution No.260-3-3 dated 30.11.2015

Orders:

The Tamilnadu Pollution Control Board in its Resolution No.257-3-7 Dated 19-5-2015 resolved to approve the proposal of establishment of 50 Continuous Ambient Air Quality Monitoring Stations in the entire State of Tamilnadu at an estimated cost of Rs.60 crores from Board funds and the proposal will be implemented after necessary announcement by the government in this regard (copy enclosed).

Subsequently, the Honourable Chief Minister of Tamilnadu under rule 110 announced in the floor of Assembly on 27-08-2015 that 25 Continuous Ambient Air Quality Monitoring Stations will be established in Tamilnadu by the Tamilnadu Pollution Control Board.

Hence, it is proposed to establish the above Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in Tamilnadu as detailed below.

Sl.No	District	Number of stations proposed
1.	Tiruvallur	1
2.	Kancheepuram	2
3.	Madurai	1
4.	Coimbatore	1
5.	Ariyalur	2
6.	Salem (including Mettur)	3
7.	Vellore (including Ranipet)	2
8.	Tirunelveli	1
9.	Dindigul	1
10.	Thanjavur	1
11.	Gudalur	2
12.	Roopur	1
13.	Krishnagiri (including Hosur)	1
14.	Other	1

15.	Ramanathapuram	1
16.	Namekkal	1
17.	Arjafur	1
18.	Karur	1
19.	Puduchotta	1
20.	Vinayaknagar	1
21.	Nagapattinam	1
22.	Total	25

In the above stations, seven parameters such as PM₁₀, PM_{2.5}, SO₂, NO₂, O₃, CO and Benzene will be monitored. The analysers/monitors and facilities provided and cost involved for one station is as detailed below:

Sl.No	Name of the Item	Quantity	Cost in Rs. Lacs	Total Cost in Rs. Lacs
Non-recurring				
1	Ambient Sulphur dioxide (SO ₂) Analyzer	1	5.00	5.00
2	Ambient Oxides of Nitrogen (NO, NO ₂ & NO _x) Analyzer	1	6.00	6.00
3	Ambient Carbon Monoxide(CO) Analyzer	1	5.00	5.00
4	Ambient Ozone (O ₃) Analyzer	1	5.00	5.00
5	ETX Analyzer with calibration gas	1	20.00	20.00
6	PM ₁₀ & PM _{2.5} monitors	1 each	10.00	10.00
7	Meteorological Instrument	1	5.00	5.00
8	Sampling System	1	1.00	1.00
9	calibration systems for above analyzers	1	10.00	10.00
10	Zero Air Generator	1	3.00	3.00
11	PC, Peripherals, software etc.	1	3.00	3.00
12	Cost for networking and dissemination of data	1	4.00	4.00
13	Racks to accommodate above monitors	1	2.00	2.00
14	Day and Night visible data display system	1	6.00	6.00
15	Provision of power supply	1	1.50	1.50
16	Air conditioner 2 tons	2	2.25	4.50
17	40KVA UPS (with 2 Hrs backup) for system	1	8.00	8.00
18	6KVA UPS (with 2 Hrs backup) for AV conditioners	1	0.50	0.50

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TAMILNADU POLLUTION CONTROL BOARD

19	Office furniture (Lump sum)	1.00	1.00
20	Fire Fighters (CO ₂ & Powder type) and fire alarms	0.50	0.50
21	Built works	1.50	1.50
22	Others (tax, freight, installation, etc.)	3.00	3.00
23	Total		105.00
RECURRING			
24	Operation and Maintenance contract (including capital cost (Sl.no. 23) approximately 10 years) for 25 stations		15.00
Grand Total			120.00
			or 120 Crores

The total budget estimate for the establishment of 25 CAAQM stations with operation and maintenance contract for 5 years is given below:

Sl.No	Details of Expenditure	Total amount Rs. in lakhs
1.	Total Non-recurring Expenditure (Rs. 105 lakhs x 25) (capital cost)	Rs. 2625.00
2.	Total Recurring expenditure for five years for 25 stations (Rs. 15 lakhs x 5 x 25) (maintenance cost under operation and maintenance contract by the supplier for five years for 25 stations)	Rs. 1875.00
3.	Total Expenditure for 25 stations	Rs. 4500.00 lakhs or 45 crores

Details on the implementation of the Project

The above CAAQM Stations will be established by the TNPC Board with the participation of Educational Institutions in Tamilnadu as detailed below.

1. Role of TNPC Board

- i. All the instruments/Equipments will be purchased by calling Open Tenders.
- ii. They will be established in the locations identified in the above cities by the TNPCB and Educational Institutions.
- iii. The above CAAQM Stations will be maintained under Operation and Maintenance Contract (O & M) by the supplier initially for 5 years which may be extended to another 10 years (in 5 years package) or up to the life period of the analyser.

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- iv. In order to operate the above station at least for 15 years, the condition that the bidder should confirm that the life of the supplied analysers/equipments will be 15 years with proper O&M services and also should give commitment for the availability of spares of the system for a minimum period of 15 years from the date of installation. Also in the case of the instrument/equipment going out of production, at least 2 years advance notice should be given to enable for one time procurement of spares. It should be confirmed by the principle supplier and local agent by way of an indemnity bond of value RS.1000" will be provided in the tender document.
 - v. The O & M contractor maintain the stations under the direct supervision of respective Educational Institutions identified for the stations.
 - vi. All the recurring expenditure like AMC for instruments/analysers/A.C/UPS, electricity charges, insurance, security expenditure, manpower, housekeeping, monthly payment of internet and telephone charges etc. will be incurred by the O & M contractor.
 - vii. The rent for the building of the CAAQM Station only paid by the TNPC Board to the owner of the building.
 - viii. The initial three phase power supply provisions and telephone connection with internet facility for CAAQM Stations will be arranged by the TNPC Board. Internal wiring for the stations also arranged by the TNPC Board as per the requirement given by the O&M contractor.
 - ix. After complete establishment of the stations by the supplier, the stations will be handed over to the O & M contractor by getting indemnity bond prescribed for this purpose in the tender documents.
 - x. The O&M payment will be made by the Board after getting necessary certificates from the respective educational institutions as prescribed in the tender documents and in the O&M conditions along with invoice of the contractor.

2. Role of Educational Institutions

- i. Educational Institutions will identify suitable buildings for the CAAQM Stations in coordination with the concerned District Environmental Engineers of TNEDD and localiers.
- ii. Educational Institutions provide one qualified staff for daily maintenance of



TAMILNADU POLLUTION CONTROL BOARD

the QAQM Stations to the O & M contractor. The O & M contractor will provide enough training to the staff for daily maintenance of the stations. After getting trained staff, staff should maintain the station in co-ordination with the O & M contractor.

- iii. Each station will be connected to the respective Educational Institutions by Internet so as to monitor the stations whether they are working or not and also get the reports as per the format prescribed for this purpose. The Internet services should be provided by the Educational Institutions. All 25 Stations are also connected to the AQI Board Chennai.
- iv. Educational Institutions are responsible for the periodic inspection of the QAQM Stations whether O & M contractor has calibrated the instruments as per the O & M conditions and validated data are obtained by scheduled/periodic calibration of the analyzers. For this purpose, the inspection format prescribed in the tender document should be maintained and furnished by the educational institutions along with the certified invoice for payment.
- v. The data obtained from the stations will be utilized by these Institutions for source apportionment studies and suggest necessary action plans for abatement of pollution in the particular station by using air monitoring models.
- vi. The suggested action plans will be sent to the respective stack holders for taking necessary steps for implementation.

Overall outcome of the proposal

1. Implementation of the proposal would generate adequate data on air quality of Tamilnadu.
2. The real time data generation would predict the actual source of pollution and corrective actions shall be carried out based on the apportionment studies carried out by the educational institutions.
3. The data will be utilised for generation of Air Quality Index (AQI) which could be displayed in the public domain simultaneously along with display in the display board in the monitoring locations.
4. The data may be useful for the Media to make awareness among the people about pollution levels.

MOUNT SAIAM MOUNTY CHENNAI

100, Anna Salai, Chennai - 600 002

TAMILNADU POLLUTION CONTROL BOARD

5. The data available from stations could be used by the research institutions/colleges/research scholars for their study so as to predict action plans for the abatement of pollution.

The above proposal for the establishment of 25 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in Tamilnadu with operation and maintenance contract for 5 years initially at an estimated cost of Rs.45 crores from Board funds is placed before the Board for its administrative sanction.

The Board after careful consideration resolved vide its resolution no. 260-3-3 dated 30.11.2015 to approve the proposal for the establishment of twenty five Stationary Real Time Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in Tamil Nadu at a total estimated cost of Rs.45 crores from Board funds which includes establishment of the stations as well as operation and maintenance for 5 years which may be extended to another 10 years (in 5 years package). Also, the cost benefit analysis, for the investment and air quality data collection and analysis should be ensured by the TNPCB by making appropriate arrangements with the institutions wherein the stations could be located or suitably connected with the existing software facility of Care Air Centre. The overall monitoring shall be done by IIT for Chennai. The Care Air Centre should be also suitably strengthened for connectivity with existing software facility. The data collected shall be processed through one software for integrity and published as Air Quality Index for public dissemination. The data collected and analysed should benefit the public and follow up action should be taken to ensure health parameters and steps taken to improve the Air Quality based on the data collected and suitably analysed.

[Signature]
for Member Secretary

- To
- The Director (I)
- TNPC Board
- Corporate Office
- Copy to
- The Financial Adviser
- Corporate Office
- BMS Section
- File Copy
- Stock File



By Speed Post

TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru.D.Sekar, M.Tech (Env.Engg),
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai,
Guindy,
Chennai-600 032.

To

The Member Secretary,
Central Pollution Control Board,
Parvesh Bhavan,
East Anjun Nagar,
New Delhi - 110 032.

Lr.No.TNPCB/DD(Lab)/0043/2020/dt.20.02.2020

Sir,

Sub: TNPCB-Hon'ble NGT Directions in O.A.No.681 of 2018, dt.20.11.2019-
Compliance report furnished-regarding.

Ref: Your Lr.No.AQM/AP/2019-20/0184/dated:19.12.19.

With reference to your letter, I am to enclose the compliance report as per the Hon'ble NGT order in O.A.No.681 of 2018, dated 20.11.2019 for kind perusal and further necessary action please.

Encl: As above.

Sourav
25/2/2020
அனுப்பப்பட்டது

V. Theodor
24/2/2020
for Member Secretary.

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpcb@md3.vsnl.net.in Web : www.tnpcb.gov.in

TAMILNADU POLLUTION CONTROL BOARD



**Compliance report furnished for the Hon'ble National Green Tribunal directions
in O.A.No 681 of 2018 dated 20.11.2019.**

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Sl. No.	Directions of the Hon'ble NGT	Action taken by TNPCB
(i)	<p>Let assessed number of stations be installed within one year and quarterly progress reports furnished to CPCB by all the SPCBs/PCCs. First such report may be furnished by 01.04.2020. All such stations should be connected to the server of the CPCB and data displayed at the national portal on online real-time basis with AQI in public domain. CPCB may have its own stations at such critical locations as considered necessary. All the 12 notified parameters should be duly monitored by the CAAQMS. In default of compliance, SPCB/PCCs will be liable to pay compensation @ Rs.5 lakh per month starting from 01.01.2021, failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.</p> <p>Procurement of such equipments may preferably be through Government e-Marketing (GeM) Portal of Govt. of India. CPCB may take steps to have standards/specifications and accredited / reputed vendors notified on the said portal. CEO, GeM, may also take necessary steps in the matter.</p>	<p>Three numbers of manual ambient air quality monitoring stations and one number of Real Time Continuous Ambient Air Quality monitoring stations are in operation in Thoothukudi</p> <p>Five number of manual ambient air quality monitoring stations are in operation in Trichy town.</p> <p>Two numbers of Real Time Continuous Ambient Air Quality monitoring stations are being commissioned in Trichy town..The software for AQI index was procured and it is under installation. The CAAQM stations at Thoothukudi and Trichy will be connected to the CPCB Central server and data will be displayed at the national portal on online real-time basis with AQI in public domain.</p>
(ii)	<p>Let SA and CC be completed within three months by the SPCBs/PCCs utilizing available data, based on which MoEF&CC may take further follow up action in terms of direction para II of order dated 06.08.2019 quoted above. SPCBs/PCCs may furnish action taken report to CPCB so that CPCB can file an appropriate report before this Tribunal. For any default, compensation will be liable to be paid @ of Rs. 5 lakh per month after 01.04.2020. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs. MoEF&CC may file compliance report before the next date.</p>	<p>The Short term Source Apportionment and emission inventory for the Thoothukudi town was completed in the year 2019 and report was published.</p> <p>The Short term Source Apportionment and emission inventory for the Trichy town was conducted in the month of January 2020 and the report is under preparation.</p>
(iii)	<p>The review of master plans may now be carried out in the light of the studies within six months from the date of such studies in above terms. Mechanism for shifting industrial units from residential areas may be evolved immediately. Let both these aspects be complied by the all the States/UTs and reports furnished to the CPCB. The Chief Secretaries concerned may monitor compliance. In default, the concerned States/UTs will be liable to pay compensation @ Rs.5 lakhs per month after the stipulated timeline already mentioned. The</p>	<p>The review of master plans for the cities of Thoothukudi and Trichy will be taken up and the mechanism for shifting the industrial units from residential areas will be evolved.</p>

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	compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the concerned Heads of the Departments. The CPCB may prepare a comprehensive report and furnish the same before the next date.	
(iv)	PGRPs may be developed for the remaining NACs and report furnished by the SPCBs/PCCs to CPCB within two months. In default, SPCBs/PCCs concerned will be liable to pay compensation @ Rs. 2 lakhs per month from 01.02.2020. CPCB may file a compliance report. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.	The Public Grievance Redressal portal system was in place in TNPCB for public complaints apart from Chief Minister cell and Amma Call centre. The complaints received through the above media are immediately attended and replies were furnished to the complainant.
(v)	Compliance may also be ensured for the remaining cities and report furnished to CPCB by the States/UTs by 31.01.2020. In default, compensation will be liable to be paid @ Rs.10 lakhs per month from 01.0.2020. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the Heads of the Departments concerned.	The action plan for Trichy city for the abatement of air pollution was prepared and approved by Air Pollution Monitoring Committee. The approved action plan was submitted to CPCB on 3.1.2020.
(vi)	Let the approved action plans be executed accordingly in terms of the timeline provided therein and compliance report furnished by Chief Secretaries of the concerned States/UTs to CPCB on quarterly basis starting from 01.04.2020. CPCB may file compliance report before this Tribunal. Failure on this regard may be visited with adverse consequences.	The action plan for the Thoothukudi town is being executed as per the time line and regular quarterly reports were furnished to CPCB.
(vii)	Let the States/UTs ensure compliance of directions with regard to the remaining cities in terms of observations in Para 18 within by 30.06.2020. In default, the States/UTs will be liable to pay @ Rs. 5 lakhs per month till compliance. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the concerned Heads of the Departments.	The action plan for Trichy city for the abatement of air pollution was prepared and approved by Air Pollution Monitoring Committee. The approved action plan was submitted to CPCB on 3.1.2020 for approval by CPCB.
(viii)	Let the NCAP be revisited terms of observations in Para 20 before the next date, failing which the Tribunal have no option except to take coercive measures against concerned officers.	No remarks.
(ix)	Let the directions for control of noise pollution be complied with in terms of observations in para 21 and report furnished to CPCB by 31.03.2020. CPCB may furnish a comprehensive report to this Tribunal. If the said direction is not complied with, the defaulting States/UTs will be liable to pay compensation @ Rs. 2 lakhs per month which may be collected by the CPCB and recovered	The directions of the Hon'ble NGT was forwarded to the DGP, TamilNadu Police for furnishing the compliance report to the Principle Secretary to the Govt of TamilNadu E&F department, Chennai

TAMILNADU POLLUTION CONTROL BOARD



	from the salary of the concerned Heads of the Departments. Procurement of requisite equipments may preferably be through Government E-marketing (GeM) Portal of Govt. of India. CPCB may take steps to have standards/specifications and accredited/reputed vendors notified on the said portal. CEO, GeM, may also take necessary steps in the matter.	
(x)	Let the evaluation of monitoring stations be done positively by 31.12.2019 in terms of observations in Para 22 and a compliance report filed before the next date. As already directed, the evaluation should not only be sound in terms of scientific and technical capacity but also effectiveness of the outreach programme.	No remarks.
(xi)	Let the steps for ERS be taken as per observations in para.23 and compliance report filed before the next date. The States have not given their response which may now positively be done within one month, failing which the Tribunal have no option except to take coercive measures against concerned officers.	Graded Response Action Plans (GRAP) were already prepared for the Thoothukudi and Trichy cities and are included in the action plan.
(xii)	The Chattisgarh State PCB is directed to take remedial steps and modify its action plan on the subject of EC and Consent funds in terms of instructions of CPCB and direction of this Tribunal. Fresh action plan may be furnished to CPCB by 31.01.2020. We also disapprove the inaction by other SPCBs/PCCs in not complying with the directions. All other SPCBs/PCCs may give their action plans latest by 31.01.2020. In default, the erring SPCBs/PCCs will be liable to pay environmental compensation @ Rs. 5 lakhs per month till compliance of the directions which may be liable to be recovered from the concerned Chairman and Member Secretaries. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs. CPCB may file a consolidated report on the subject before the next date.	No remarks
(xiii)	It needs to be explored by the MoEF&CC and concerned States/UTs whether a part of CAMPA funds can be utilized for special afforestation drive in 122 NACs. If so, further necessary action be taken and a report furnished to this Tribunal by the MoEF&CC before the next date.	No remarks
(xiv)	Apart from other steps, focused attention may be required to ensure bio-remediation of legacy waste dump sites for which this Tribunal has already issued exhaustive directions in O.A.No.519/2019 as already noted in para 9 above.	TNPCB has already issued directions for the bioremediation of legacy waste sites in Corporations, Municipalities and in Town Panchayats.

(xv)	With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain.	State Disaster Management authority of Tamil Nadu has policy and plan for the Emergency Response system for the Natural Disasters such as Cyclones, Floods, Drought, Landslides, Earth Quake, Tsunami and Heat wave and for manmade disasters such as Chemical, Biological and Nuclear .
(xvi)	The States/UTs which are able to successfully control air pollution in measurable terms in respect of 122 NACs may place their successful models and best practices on their respective websites for the benefit of others.	No Remarks

Sd/xxxxxxxxxxxxxxxxxx
Chief Environmental Engineer

V. Thangavelu
for Chief Environmental Engineer

Annex X XII
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TAMILNADU POLLUTION CONTROL BOARD



By Speed Post

From Thiru.A.V.Venkatachalam, I.F.S., Chairman, Tamil Nadu Pollution Control Board, No.76, Mount Salai, Guindy, Chennai-600 032.	To The Chairman, Central Pollution Control Board, Parivesh Bhavan, East Arjun Nagar, New Delhi-110 032.
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Letter No TNPCB/Lab/0043/2020, Dated: 19.08.2020.

Sub: TNPCB- Hon'ble NGT orders dated 20.11.2019 in O.A No.681 of 2018 – Non attainment cities -details on Status of compliance of each direction - regarding.

Ref: 1. The orders of Hon'ble NGT dated 20.11.2019.

2. Lr. No. AQM/AP/2019-20, dt. 21.07.2020 from CPCB, Delhi.

I am to enclose herewith the details of compliance report on each directions of Hon'ble NGT order O.A.No. 681 of 2018 dated 20.11.2019 for kind information and for necessary action.

Encl: As Above

Sd/-A.V Venkatachalam
Chairman

//Forwarded by Order//

21/8/2020
அனுப்பப்பட்டது

V. Theodor Rajan
Deputy Director (Labs)

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**Compliance report furnished for the Hon'ble National Green Tribunal
directions in O.A.No 681 of 2018 dated 20.11.2019.**

S. No.	Directions of Hon'ble NGT	Status of Direction
(i)	<p>Let assessed number of stations be installed within one year and quarterly progress reports furnished to CPCB by all the SPCBs/PCCs. All such stations should be connected to the server of the CPCB and data displayed at the national portal on online real-time basis with AQI in public domain. CPCB may have its own stations at such critical locations as considered necessary. All the 12 notified parameters should be duly monitored by the CAAQMS. Procurement of such equipments may preferably be through Government e-Marketing (GeM) Portal of Govt. of India. CPCB may take steps to have standards/specifications and accredited / reputed vendors notified on the said portal. CEO, GeM, may also take necessary steps in the matter.</p>	<p>Three numbers of Manual Ambient Air Quality Monitoring Stations and one number of Real Time Continuous Ambient Air Quality monitoring stations are in operation in Thoothukudi. Five numbers of Manual Ambient Air Quality Monitoring Stations are in operation in Trichy town. Two numbers of Real Time Continuous Ambient Air Quality monitoring stations are being commissioned in Trichy town. The software for AQI index was procured and installed at Thoothukudi CAAQM stations. Actions are taken to connect the CAAQM stations at Thoothukudi and Trichy to the CPCB Central server and the data will be displayed at the national portal on online real-time basis with AQI in public domain for the connection of CAAQMS station. A letter was already sent to CPCB to connect the CAAQM station to the server of CPB Details of the connectivity of CAAQM's station is given in the Annexure I</p>
(ii)	<p>Let SA and CC be completed within three months by the SPCBs/PCCs utilizing available data, based on which MoEF&CC may take further follow up action in terms of direction para II of order dated 06.08.2019 quoted above. SPCBs/PCCs may furnish action taken report to CPCB so that CPCB can file an appropriate report before this Tribunal.</p>	<p><u>Action taken by TNPCB</u> The Short term Source Apportionment and Emission inventory for the Thoothukudi town was completed in the year 2019 and the report is enclosed herewith this to submit to CPCB. The Short term Source Apportionment and Emission inventory for the Trichy town was conducted in the month of January 2020 and the report is under preparation. The Educational institution</p>

		<p>who has undertaken the work was requested to expedite the report. It has been proposed to study carrying capacity in the Non attainment cities of Thoothukudi and Trichy.</p> <p>Report on Source apportionment of Thoothukudi is enclosed along with this (Annexure II)</p>
(iii)	<p>The review of master plans may now be carried out in the light of the studies within six months from the date of such studies in above terms. Mechanism for shifting industrial units from residential areas may be evolved immediately. Let both these aspects be complied by the all the States/UTs and reports furnished to the CPCB. The Chief Secretaries concerned may monitor compliance. The CPCB may prepare a comprehensive report and furnish the same before the next date.</p>	<p><u>Action to be taken by other stake holders</u></p> <p>The director of Town planning and the Industries Department has been addressed for the review of master plan of Thoothukudi town and the replies from the concerned department are awaited. (Annexure III)</p>
(iv)	<p>PGRPs may be developed for the remaining NACs and report furnished by the SPCBs/PCCs to CPCB within two months.</p>	<p><u>Action taken by TNPCB</u></p> <p>The Public Grievance Redress Portal system was in place in TNPCB for public complaints apart from Chief Minister cell and Amma Call centre. The complaints received through the above media are immediately attended and replies were furnished to the complainant.</p> <p>Now TNPCB has proposed to introduce Toll-free for lodging public grievances on issues related to pollution and it will be implemented shortly</p> <p>(Annexure IV and Annexure XI)</p>
(v)	<p>Compliance may also be ensured for the remaining cities and report furnished to CPCB by the States/UTs by 31.01.2020.</p>	<p><u>Action taken by TNPCB</u></p> <p>The action plan for Trichy city for the abatement of air pollution was prepared and approved by Air Pollution Monitoring Committee. The approved action plan was submitted to CPCB on 03.01.2020.</p>

		Revised action plan for re submission as per the format addressing the key components mentioned by the three members is under preparation with reference to the letter from CPCB and the same will be submitted at the earliest
(vi)	Let the approved action plans be executed accordingly in terms of the timeline provided therein and compliance report furnished by Chief Secretaries of the concerned States/UTs to CPCB on quarterly basis starting from 01.04.2020. CPCB may file compliance report before this Tribunal.	<u>Action taken by TNPCB</u> The action plan for the Thoothukudi town is executed as per the time line and regular quarterly reports were furnished to CPCB in the consolidated report submitted for O. A. No 606 of 2019. (Annexure V)
(vii)	Let the States/UTs ensure compliance of directions with regard to the remaining cities in terms of observations in Para 18 within by 30.06.2020.	<u>Action to be taken by stake holders</u> The CPCB has requested to submit the Micro Level Action Plan for Thoothukudi city. The Micro Level Action Plan has to obtained from Highways, PWD, CMA departments, etc as per the format prescribed by CPCB. In this regard, letters were sent to <ol style="list-style-type: none"> 1. Directorate of Town and country planning. 2. Industries Department 3. Highways Department 4. Transport Department 5. Commissionerate of Municipal administration. (Annexure VI)
(viii)	Let the NCAP be revisited terms of observations in Para 20 before the next date.	No remarks.
(ix)	Let the directions for control of noise pollution be complied with in terms of observations in para 21 and report furnished to CPCB by 31.03.2020. CPCB may furnish a comprehensive report to this Tribunal. Procurement of requisite equipments may preferably be	<u>Action taken by other stake holders</u> The directions of the Hon'ble NGT were forwarded to the DGP, Tamil Nadu Police for furnishing the compliance report. The DGP office has furnished the reply on procurement of Noise level meter Environment and

	through Government E-marketing (GeM) Portal of Govt. of India. CPCB may take steps to have standards/specifications and accredited/reputed vendors notified on the said portal. CEO, GeM, may also take necessary steps in the matter.	Forest Depart , The Govt. of Tamil Nadu was addressed for the issue of notification on Noise pollution (Regulation and Control, 2000) in the state of Tamil Nadu and for the installation of Noise limiters in the speaker devices (Annexure VII)
(x)	Let the evaluation of monitoring stations be done positively by 31.12.2019 in terms of observations in Para 22 and a compliance report filed before the next date. As already directed, the evaluation should not only be sound in terms of scientific and technical capacity but also effectiveness of the outreach programme.	No remarks.
(xi)	Let the steps for ERS be taken as per observations in para 23 and compliance report filed before the next date. The States have not given their response which may now positively be done within one month.	<u>Action to be taken by TNPCB</u> Graded Response Action Plans (GRAP) was already prepared for the Thoothukudi and Trichy cities and are included in the action plan. (Annexure VIII)
(xii)	The Chhattisgarh State PCB is directed to take remedial steps and modify its action plan on the subject of EC and Consent funds in terms of instructions of CPCB and direction of this Tribunal. Fresh action plan may be furnished to CPCB by 31.01.2020. We also disapprove the inaction by other SPCBs/PCCs in not complying with the directions. All other SPCBs/PCCs may give their action plans latest by 31.01.2020. CPCB may file a consolidated report on the subject before the next date.	Tamil Nadu Pollution Control Board has furnished the action plan on the subject of EC and Consent funds in terms of instructions of CPCB Copy of the letter is enclosed (Annexure IX)
(xiii)	It needs to be explored by the MoEF&CC and concerned States/UTs whether a part of CAMPA funds can be utilized for special forestation drive in 122 NACs. If so, further necessary action be taken and a report furnished	No Remarks

	to this Tribunal by the MoEF&CC before the next date.	
(xiv)	Apart from other steps, focused attention may be required to ensure bio-remediation of legacy waste dump sites for which this Tribunal has already issued exhaustive directions in O.A.No.519/2019 as already noted in para 9 above.	<u>Action to be taken by TNPCB.</u> TNPCB has already issued directions for the bioremediation of legacy waste sites in Corporations, Municipalities and in Town Panchayats. According to the direction issued by TNPCB, tendering process of remediation of legacy waste is under progress in the non attainment city , Thoothukudi (Annexure X)
(xv)	With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain.	<u>Actions taken by other stake holders</u> Updated status of ERS including details of app/ portal/ plan of Non-attainment City - Thoothukudi State Disaster Management authority of Tamil Nadu has policy and plan for the Emergency Response System for the Natural disasters such as cyclones, floods, drought, landslides, earthquake, tsunami, heat wave and for manmade disasters such as chemical, biological and nuclear. Annexure XI.
(xvi)	The States/UTs which are able to successfully control air pollution in measurable terms in respect of 122 NACs may place their successful models and best practices on their respective websites for the benefit of others.	No Remarks

Sd/-A.V Venkatachalam
Chairman

//Forwarded by Order//

V. Theodor
Deputy Director (Labs) 20/5/2020



TAMILNADU POLLUTION CONTROL BOARD



From Thiru. R. Vijayabaskaran, ME., M.B.A., Member Secretary, Tamil Nadu Pollution Control Board, No.76, Mount Salai, Guindy, Chennai-600 032.	To The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110 032.
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Letter No TNPCB/Lab/0043/2020, Dated: 26.06.2020.

Sir,

Sub: TNPCB- Hon'ble NGT order dated 20.11.2019 in O.A No.681 of 2018 - details of Micro level Action Plan (MLAP)-called for from various stake holders- Extension of time limit for submitting MLAP-regarding.

Ref: 1. The orders of Hon'ble NGT dated 20.11.2019.

2. Lr.No.AQM/AP/2019-20/0184, dt.19.12.2019 from CPCB, Delhi.

I am to inform that CPCB has identified 102 cities as non – attainment cities in India. The non – attainment city is the one which does not meet the National Air Quality Standards (NAAQS).

In Tamil Nadu two cities Thoothukudi and Trichy towns have been identified as non – attainment cities based on the parameter PM₁₀ which exceeds the NAAQS standards namely 100µg/m³ for 24 hrs based on the five years (2011 – 2015) data.

The Hon'ble NGT issued the various orders based on News items published in Times of India above the Non – attainment cities in India and issued certain directions vide its latest order dated 20.11.2019 in original application No.681 of 2018 and one of the direction is that a Micro Level Action Plan concerned to the Non Attainment City Thoothukudi has to be prepared and submitted based on the guidelines issued on or before June-2020.

In this regard, it is informed that all the offices of the Government of Tamil Nadu are functioning with the limited staff from 15th March-2020 to till date due to COVID-19 pandemic, considerable difficulties were observed in collecting the detail from various stake holder and hence there is delay in the preparation of MLAP for the Non Attainment city. Hence it is requested that the time limit for the submission of micro level action plan (MLAP) for the non attainment city may be extended by another period of 4 months (i.e.) up to 31.10.2020.

With regards,

Sd/-R. Vijayabaskaran
Member Secretary

//Forwarded by Order//

V. Theadun
26/6/2020
Deputy Director (Labs)

